

JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

In
Original Application No. 15 of 2021 (CZ)

In the matter of:

Gaurav Raghuvanshi

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

INDEX

S. No.	Particulars	Page No.
1.	REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 15 OF 2021 GAURAV RAGHUVANSHI VERSUS UNION OF INDIA& ORS. SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, AS PER ORDER DATED 21.05.2021.	2 to 7.
2.	COPY OF HON'BLE NGT ORDER DATED 21.05.2021 IN THE MATTER OF OA NO. 15 OF 2021 (GAURAV RAGHUVANSHI VS UNION OF INDIA& ORS.) - ANNEXURE- 1	8 to 10
3.	COPY OF NOMINATION LETTERS ISSUED FOR JOINT COMMITTEE MEMBERS - ANNEXURE- 2	11 to 14
4.	COPY OF CONSENT ISSUED TO THE INDUSTRY UNDER WATER & AIR ACT BY MPPCB - ANNEXURE- 3	15 to 24
5.	COPY OF HAZARDOUS WASTE AUTHORIZATION ISSUED TO THE INDUSTRY BY MPPCB - ANNEXURE- 4	25 to 30
6.	WATER BALANCE SHEET SUBMITTED BY M/s SYMBIOTEC PHARMALAB PVT. LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 5	31
7.	FLOW DIAGRAM OF ETP & STP INSTALLED BY M/s SYMBIOTEC PHARMALAB PVT. LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 6	32 to 33
8.	LOGBOOK RECORD OF INSTALLED FLOW METER AND ETP OPERATION - ANNEXURE- 7	34
9.	RECORD OF SLUDGE GENERATION AND COPY OF LATEST MANIFEST - ANNEXURE- 8	35 to 36
10.	RECORD OF ANALYSIS OF OPERATING PARAMETERS OF ETP BY M/s SYMBIOTEC PHARMALAB PVT. LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 9	37
11.	SITE LOCATION AND GOOGLE MAP OF SAMPLING LOCATIONS WHERE GRAB SAMPLING OF GROUNDWATER WAS CARRIED OUT BY THE JOINT COMMITTEE DATED 11.06.2021 - ANNEXURE- 10	38
12.	SITE VISIT PHOTOGRAPHS BY THE JOINT COMMITTEE - ANNEXURE- 11	39
13.	ANALYSIS REPORTS OF WASTEWATER SAMPLES COLLECTED FROM INLET & OUTLET OF INSTALLED ETP AT M/s SYMBIOTEC PHARMALAB PVT. LTD., PITHAMPUR, DHAR (MP) - ANNEXURE- 12	40 to 42

Handwritten signature

14.	ANALYSIS REPORTS OF GROUNDWATER SAMPLES COLLECTED FROM SURROUNDING AREAS, PITHAMPUR, DHAR (MP) - ANNEXURE- 13	43 to 45
15.	ANALYSIS REPORT OF STAGANAT WATER COLLECTED FROM THE LOW LYING AREA BEHIND SEZ, PITHAMPUR, DHAR (MP) - ANNEXURE- 14	46.

FILED BY:

(K. L. Choudhary)

Regional Officer

MP Pollution Control Board

Regional Office, Pithampur

Joint Committee report in the matter of Hon'ble NGT OA No. 15/2021 (CZ) (Gaurav Raghuvanshi versus Union of India&Ors.) In compliance to the Hon'ble NGT order dated 21.05.2021

The application that has been made before the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal, raised the issue of discharge of untreated effluents by Pharmaceuticals Formulation Unit situated in sector-2, Pithampur, 'Symbiotec Pharmaceuticals company' where multiple kind of Bulk Drugs and APIs are manufactured and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory of M/s Symbiotec Pharamlab Pvt. Ltd. to nallah which are flowing in to Angred River of Sagore village.

Hon'ble NGT has passed the order in the said matter of OA No. 15 of 2021 and the operative part of Order is:

"8. We deem it just and proper to call a report on the matter in issue in present application, from a joint committee consisting of:

- (i) District Collector, District Dhar, MP
- (ii) Central Pollution Control Board, E-5, Link Road No. 3, Ekant Park, Arera Colony Bhopal.
- (iii) Madhya Pradesh Pollution Control Board.

9. The committee is directed to visit the place and submit the factual and action taken report within 06 weeks. The State PCB will be the nodal agency for coordination and logistic support."

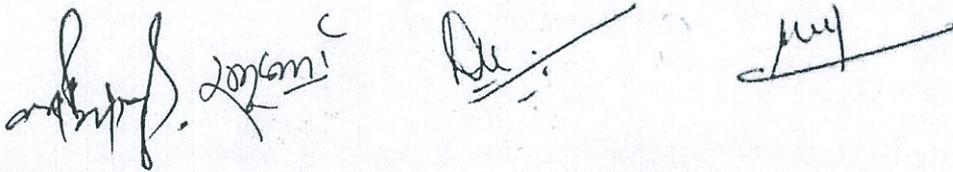
The copy of order dated 21.05.2021 passed by Hon'ble NGT is enclosed as Annexure-1.

In compliance of the order passed by Hon'ble NGT, dated 21.05.2021 in OA 15/ 2021, following officers were nominated by the concerned departments to visit the site and submit a factual and action taken report before the Hon'ble NGT:

1. Mr. Milind Nimje, Scientist-C, CPCB, RD- Bhopal
2. Dr. Ranu C. Verma, Scientist-B, CPCB, RD- Bhopal
3. Ms. Divya Patel, SDM, Distt. Dhar (MP)
4. Mr. K L Choudhary, Regional Officer, MPPCB Pithampur,
5. Dr. D.K. Wagela, Chief Chemist, Lab In-charge, MPPCB Indore

The copy of Nomination letters are enclose as Annexure-2.

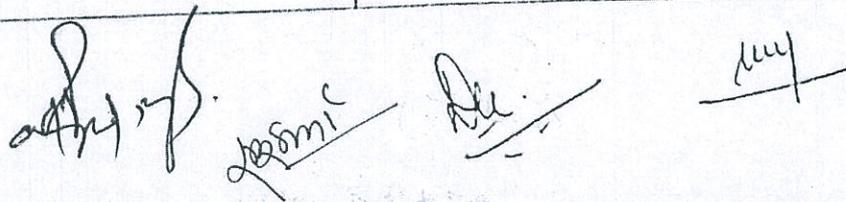
It is respectfully submitted that in pursuance of above directions of Hon'ble National Green Tribunal, the team members of committee from Central Pollution Control



Board, Regional Directorate (Bhopal); Regional Office, MPPCB (Pithampur) and District Collector Office, Dhar accompanied with Lab In-charge, Regional Laboratory MPPCB, Indore Division Dr. D.K. Wagela, Tehsildar (Pithampur) Mr. Vinod Rathore and Sub Engineer, RO (Pithampur) Mr. Ajay Mishra visited the site on 11.06.2021 to carry out the inspection as per directions of this Hon'ble Tribunal. The observations, findings and recommendations are submitted as follows:

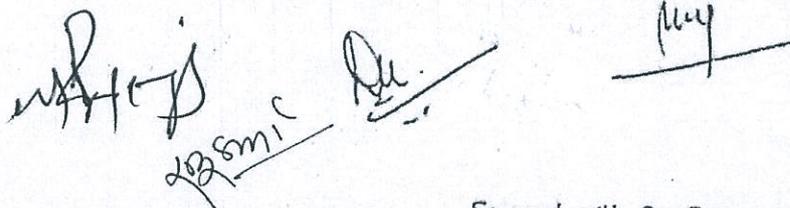
1. The applicant has raised the issue of discharge of untreated effluents by Bulk Drug manufacturing Unit situated in phase 2, Pithampur, 'Symbiotec Pharmalab Pvt. Ltd.' where multiple kind of Bulk Drugs and APIs are manufactured and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory.
2. To verify the above the committee visited M/s Symbiotec Pharmalab Pvt. Ltd. which is located in plot No. 5-8, SEZ, Phase-2, Sector-3, Industrial Area Pithampur, District-Dhar on 11.06.2021. The industry is involved in manufacturing of API (Bulk drug). The technical details related to products, production capacity, water consumption, waste water quantity and treatment plant installed by the industry are submitted here in below :

S.No.	Particulars	Information	
1	Name of Industry/ Unit and Location	M/s Symbiotec Pharmalab Pvt. Ltd., SEZ Phase- 2, Industrial Area Pithampur, District Dhar (M.P.)	
2	Date of Inspection/ Monitoring	11/06/2021	
3	Name of Representative of Industry	<ul style="list-style-type: none"> • Mr. Sushil Satwani (Commercial Director) • Mr. Ram Prasad Verma (Site Head and Factory Manager) • Mr. Ramawtar Agrawal (DGM-EHS) 	
4	Details of Consent & HWA issued by MPPCB	Consent No. AW 52926, Validity- 28.02.2022 (Copy enclosed at Annexure-3) Consent No. AWH 50748, Validity 31.10.2024 (Copy enclosed at Annexure-4).	
5	Product Name and Quantity (As per consent issued by MPPCB)	Product Name	Capacity
		A1- Starting material. A2- Hormones A3- Steroids	250 MT/Year 150 MT/Year 100 MT/Year



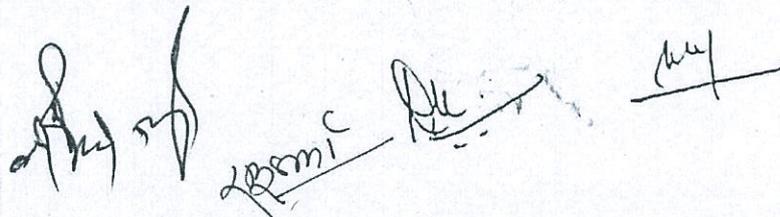
Scanned with CamScanner

6	Water consumption	As per Consent		Actual
		Boiler Feed	120KLD	120 KLD
		Cooling Water	240 KLD	190 KLD
		Domestic Purpose	40 KLD	37 KLD
		Manufacturing Process	300 KLD	190 KLD
7	Wastewater generation	As per Consent		Actual
		Industrial	290 KLD	258 KLD
		Domestic	30 KLD	24 KLD
8	Pollution Control Measures			
a)	Details of ETP for treatment of effluent	Industry has installed ETP (Capacity: 500 KLD) and the ETP consist of Solvent stripper for high COD stream, Collection tank, Pre electro-coagulation, Physico-chemical treatment, Two stage biological treatment, Post electro-coagulation, 03 stage RO, Multi effect Membrane Evaporator (MEME), Screw press and paddle dryer.		
b)	Detail of STP for treatment of Domestic waste water	Industry has installed STP (Capacity 50 KLD) and the STP consist of Bar rack screen, Oil scooper, Aeration tank, Moving bed bio reactor, Lamella tube settler, Filter feed tank, Activated Carbon filter, Pressure Sand filter, Treated water collection tank.		
c)	Source of Air pollution and arrangements for control of air pollution.	Boiler (03 Nos)		
		10 ton/Hr.	Bag Filter (288 + 60 bags)& stack of 36 meter height	
		6.3 ton/Hr.	Gas fired & Common stack of 36 meter height	
		2 ton/Hr.		
		DG Set (03 No.)		
		2000 KVA 1010 KVA x 2 Nos.	Acoustic enclosures & Chimney of required height.	
Scrubber (22 No.)	Alkaline media			



9	Detail of Reverse Osmosis Plant (RO Plant)	
	R.O. Plant.	03 stage RO
	Capacity	400 KLD
10	Detail of Softener Plant	
	Softener Plant Capacity	36 KL/Hr.

3. The industry is located in Special Economic Zone (SEZ) Pithampur. The area of SEZ is surrounded with the boundary wall from all the sides and controlled by department of Custom. The plant and ETP was in operation during the visit on 11.06.2021.
4. The industry has obtained Consent to Operate (CTO) and Hazardous waste authorization (HWA) from MPPCB which is valid up to 28.02.2022 and 31.10.2024 respectively.
5. The water is required mainly in the manufacturing of various products, Boiler feed, Cooling & Washing and Domestic purpose. The main source of water to the unit is the water supply from MPIDC, Pithampur.
6. The effluent is generated mainly from manufacturing process, vessel washing, floor washing & softener regeneration etc. The Water Balance Sheet submitted by the unit is enclosed as Annexure- 5.
7. The industry has installed Effluent Treatment Plant (Capacity-500 KLD) for treatment of industrial effluent based on ZLD. The ETP consists of solvent stripper for high COD stream, collection tank, pre electro-coagulation, physicochemical treatment, two stage biological treatment, post electro-coagulation, 03 stage RO (400 KLD), Multi Effect Membrane Evaporator (MEME) – 25 KLD, screw press for sludge, paddle dryer.
8. The industry has also installed Sewage Treatment Plant (Capacity-50 KLD) in the premises to treat domestic wastewater generated from canteen, wash basins, urinals etc. The treated wastewater from STP is discharged in to the aeration tank of ETP for further treatment along with industrial effluent. The MLSS in the aeration tanks was found adequate. The log books related to ETP, RO, MEME and dryer etc. found maintained.
The Flow Diagram of installed ETP & STP is enclosed as Annexure-6.
9. The Unit has installed flow meter at the inlet of ETP (Make: KROHEN), ETP outlet before RO (Make: Endress-Hauser) and Final outlet at RO permeate (Make: ABB); but there was no connectivity of flow meter to MPPCB and CPCB server was



observed during the visit. The logbook record of installed flow meter and ETP for the month of May-2021 is enclosed as Annexure-7.

10. The RO permeate is being used in cooling tower and for other ancillary purposes as per conditions given in the consent. While RO reject is directed to install MEME for sludge formation.
11. The sludge generated from PST, electro-coagulation and MEME is passed through screw-press and then dried in Paddle dryer. The daily sludge generation of the industry is around 2000 Kg which is sold to nearby Cement manufacturing units in Manawar viz. Ultratech & Jaypee Cement for co-processing. The housekeeping near sludge handling area was found proper. The detail of sludge generation is enclosed as Annexure- 8.
12. The industry has also provided in-house laboratory facility for the analysis of operating parameters of ETP. The analysis record for the month of May-2021 is enclosed as Annexure- 9.
13. The industry has installed 01 online PTZ 360 degree movable night vision camera near ETP area to ensure the ZLD status from the industry and was found operational during the visit. The industry has given connectivity of this online camera to the servers of CPCB/MPPCB. The credential for PTZ camera are:
User ID: symbiotec
Password: InDp#5678
14. The ETP was found operational during the visit of the Committee dated 11.06.2021 and the unit is maintaining ZLD status. The zero liquid discharge observed during inspection. No bypass drain from the unit was observed to discharge untreated effluents outside from the premises. The site location map and Google map of sampling locations is enclosed as Annexure-10. The site photographs taken during inspection are enclosed as Annexure-11.
15. To verify the operational status of the installed ETP, the inspection team had collected the grab samples of untreated and treated wastewater from the Inlet & Outlet of ETP before RO and after RO (i.e. permeate of RO) respectively. The samples were analysed by Regional Laboratory, MPPCB Indore and the analysis reports are enclosed as Annexure-12.

The analysis reports of the samples collected reveals that all the consented parameters of ETP final outlet i.e. RO Permeate are found well within the prescribed limits as pH= 7.17, TSS= 04 mg/L, TDS= 676 mg/L, BOD= 2.2 mg/L, and COD= 23.72 mg/L.

Scanned with CamScanner

16. The team also visited River Angred near village- Sagore to verify the discharge of pollutants into the river. However, the River was found completely dry and in fact the above river is non-perennial and flow is observed mainly during rains.
17. During inspection to check the quality of groundwater and verify any pollution in groundwater, grab samples of groundwater were collected from 03 tube wells in the vicinity of the industrial area. The samples were collected and preserved as per standard methods and analysed by MPPCB, Indore Laboratory. The details of the samples collected are given in the Table-1.

Table 1: Details of Groundwater samples collected from surrounding area, Pithampur

S.No.	Sample details	Location	Depth (in feet)	Co-ordinates
1.	Tube well near Sittamata Mandir Village- Chhoti Sagore, Pithampur	Near Angred river	250	Lat. 22°36'14.98"N Lon. 75°36'08.28"E
2.	Tube well in front of M/s Dabur India Ltd., Pithampur	Near kheda, Pithampur	180	Lat. 22°37'39.87"N Lon. 75°37'20.77"E
3.	Hand pump water near Primary School, Bardari, Pithampur	Village- Bardari	200	Lat. 22°36'52.81"N Lon. 75°39'08.79"E

The analysis results of the above tube wells are enclosed as Annexure-13. The analysis reports are conforming to the permissible limits notified in BIS 10550: 2012.

18. At the boundary wall of the unit a natural storm water drain was observed which was found completely dry at the time of visit. Also, a low lying area near the boundary wall of the industry was observed. The low lying area was found filled with stagnant water. Sample was taken from the low lying area and analysed for physicochemical parameters to verify any discharge from the industry. The parameters found to be pH= 7.41, TSS= 18mg/L, TDS= 1861 mg/L, BOD= 22 mg/l. and COD= 183.92 mg/L. The analysis report enclosed as Annexure- 14. Any discharge, into this low lying area/pond has to be separately investigated, in reference to cluster of industries falling in the catchment area of this pond.
19. On the basis of inspection and above observations it has been found that the said industry M/s Symbiotec Pharamalab Pvt. Ltd. has provided arrangements for

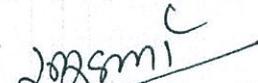
[Handwritten signatures and initials]

treatment of wastewater. Industry is maintaining Zero Liquid Discharge. During inspection the water pollution problem was not observed due to the above industry.

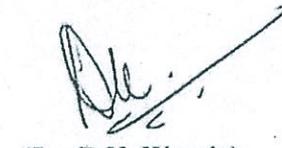
Recommendations of the Committee:

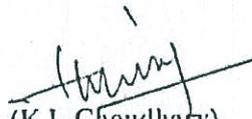
The inspection team recommends following arrangements to strengthen the pollution control systems in the visited industry:

- (i) As per ZLD norms, the industry shall be directed to provide connectivity of installed flow meters at the inlet and outlet of the ETP to CPCB and MPPCB servers.
- (ii) Industry may be directed to install one standby Multi Effect Evaporator of adequate capacity with ATFD.
- (iii) Industry should install 02 more PTZ Night vision 360 deg. Cameras with connectivity to CPCB/MPPCB in following locations:
 1. In existing plot, near old ETP to capture the working of ETP and MEME.
 2. In new plot, to capture the working of screw sludge press and paddle dryer.


(Dr. Ranu C. Verma)
Scientist 'B'
CPCB RD Bhopal


(Milind Nimje)
Scientist 'C'
CPCB RD Bhopal


(Dr. D.K. Wagela)
Chief Chemist
Lab In-charge, MPPCB
Indore


(K L Choudhary)
Regional Officer
MPPCB Pithampur


(Divya Patel)
SDM
District Dhar (M.P.)

Item No. 02(Bhopal Zonal Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 15/2021 (CZ)
(I.A. No. 06/2021)

Gaurav Raghuvanshi

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 21.05.2021

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Ms. Nimisha Nayak, Adv

For Respondent(s):

ORDER

1. The issue raised are discharge of untreated effluents by Pharmaceutical Formulation unit situated in Sector-2, Pithampur, 'Symbiotech Pharmaceutical Company' where multiple kind of medicines are formulated and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory of 'Symbiotech Pharmaceutical Company' to Nallahs which are flowing into Angred River of Sagore Village carries large amount of effluents from adjacent Industries which in turn spoil the water quality of River Angared which is tributary to River Chambal and River Chambal is tributary of River Yamuna which in turn is tributary of Ganga and joins Ganga at Prayagraj, (U.P.), causing unfavorable changes in physiochemical Parameters. Despite protest by people and representation/Complaint made by the Applicant neither the State Government and State Pollution Control Board nor the Central Government have taken any action and the polluting industry has been continuously violating the environmental norms by discharging toxic effluents. The print and electronic media also highlighted the issue of discharge of untreated effluent by reporting

and bring it to public domain but not action has been taken by the authorities.

2. A substantial issue of environment has been raised.
3. Issue notice to the respondents. Returnable within four weeks.
4. Service of notices, summons and pleadings etc. have not been possible during the period of COVID because this involves visits to post offices, courier companies or physical delivery of notices, summons and pleadings. We, therefore, consider it appropriate to direct that such services of all the above may be effected by e-mail, FAX, commonly used instant messaging services, such as WhatsApp, Telegram, Signal etc. However, if a party intends to effect service by means of said instant messaging services, we direct that in addition thereto, the party must also affect service of the same document/documents by e-mail, simultaneously on the same date".
5. The applicant is directed to provide the mobile Whats App no. and email address of all the respondents, if possible and applicants and respondents are directed that at the time of filing the application or reply, the party concerned has to provide Whats App no. and email I.D. so that the summons and notices may be served immediately for compliance and for further disposal and proceeding of the case.
6. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
7. Respondents are directed to submit their reply within six weeks by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
8. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-
 - (i) District Collector, District Dhar (M.P.)
 - (ii) Central Pollution Control Board, E-5, Link Road No. 3, Ekant Park, Arera Colony, Bhopal
 - (iii) Madhya Pradesh Pollution Control Board

9. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
10. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
11. Applicant is directed to supply the required documents and copy of the application to the Committee within a week.
12. List it on 24th August, 2021.

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

May 21st, 2021
O.A. 15/2021(CZ)
N

कार्यालय कलेक्टर, जिला-धार, (मध्य प्रदेश)

दुरभाष कं. 07292 - 234702, फोनस 07292-23471 ई-मेल-dmdhar@mp.nic.in
 क्रमांक / 5572 / वलि शाखा / 2021 धार, दिनांक 07/06/2021
 प्रति

- 01 क्षेत्रीय निर्देशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय निर्देशालय (मध्य),
परिवेश भवन, पर्यावरण परिसर भोपाल
- 02 ऑंचलिक अधिकारी, ऑंचलिक कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, इन्दौर
- 03 अनुविभागीय अधिकारी (राजस्व)
अनुभाग:- धार

विषय :- मा. राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच के ओ.ए. 12/202 (आई. ए. नं. 05 / 2021) बलराम रघुवंशी विरुद्ध भारत संघ व अन्य द्वारा दिनांक 20.05.2021 को पारित आदेश के अनुपालन में गठित समिति में कलेक्टर जिला धार के प्रतिनिधि नियुक्त करने बाबद्।

सदस्य- सदस्य सचिव, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड कं. 690/विधि/एन.जी.टी.(सी.जे.)
 प्रनिबो/21 भोपाल दिनांक 24.मई 2021 एवं पत्र क. 708/विधि/एन.जी.टी.(सी.जे.)
 प्रनिबो/21 भोपाल दिनांक 02 जून 2021।

---000---

उपरोक्त विषयांतर्गत लेख है कि मा. राष्ट्रीय हरित अधिकरण भोपाल द्वारा बेंच के ओ. ए. 15/2021, आईए 06/2021 एवं मा. राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच के ओ. ए. 12/202(आई. ए. नं. 05/2021) बलराम रघुवंशी विरुद्ध भारत संघ व अन्य द्वारा दिनांक 20.05.2021 को पारित आदेश के अनुपालन में संयुक्त गठित समिति में कलेक्टर जिला धार के प्रतिनिधि के रूप में अनुविभागीय अधिकारी (राजस्व) धार को नियुक्त किया जाता है।

अतः अनुविभागीय अधिकारी (राजस्व) धार को निर्देशित किया जाता है कि माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में संयुक्त गठित समिति से समन्वय कर, कृत कार्यवाही से अवगत करायें।

(कलेक्टर द्वारा आदेशित)

संलग्न- 03 हेतु।



डिप्टी कलेक्टर
 वास्ते कलेक्टर जिला धार,
 धार, दिनांक 07/06/2021

पृ.क्रमांक / 5573 / वलि शाखा / 2021

प्रतिलिपि :-

- 1- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, पीठामपुर की ओर सूचनार्थ प्रेषित।



डिप्टी कलेक्टर
 वास्ते कलेक्टर जिला धार,



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.-15/2021/77-80

दिनांक : 27 मई, 2021

प्रति,

सदस्य सचिव
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5 अरेरा कालोनी
भोपाल - 462 016

Most urgent
NGT Case

विषय: एन.जी.टी. आवेदन क्र. 15/2021 "गौरव रघुवंशी विरुद्ध यूनियन ऑफ इंडिया एवं अन्य" में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 21.05.2021

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 21.05.2021 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 21.05.2021 के संदर्भ में संयुक्त निरीक्षण टीम का गठन किया गया है, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड, कलेक्टर, धार एवं मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड शामिल है। उपरोक्त टीम द्वारा पर्यावरणीय स्वीकृति प्रदान करने पूर्व की प्रक्रिया की वास्तविक स्थिति एवं सुधार कार्य पर प्रतिवेदन छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में आगामी सुनवाई दिनांक 24.08.2021 नियत है।

उपरोक्त कार्य हेतु इस कार्यालय से श्री मिलिन्द निमजे, वैज्ञानिक 'घ' (मोबाइल नं. 09424440007) एवं डॉ. रानू चौकसे वर्मा, वैज्ञानिक 'ख' (मोबाइल नं. 08668967684) को नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें जिससे संबंधित अधिकारियों को उपरोक्त बाबत सूचित किया जा सके एवं माननीय एन.जी.टी. द्वारा नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष संबंधित नोडल एजेंसी द्वारा प्रस्तुत किया जा सके।

भवदीय,

संलग्नक: उपरोक्तानुसार।

क्षेत्रीय निदेशक

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
- (2) श्री मिलिन्द निमजे, वैज्ञानिक 'घ', क्षे.नि.भोपाल
- (3) डॉ. रानू चौकसे वर्मा, वैज्ञानिक 'ख', क्षे.नि.भोपाल

— की ओर कृपया सूचनार्थ।
की ओर सूचनार्थ एवं पालनार्थ।

क्षेत्रीय निदेशक

का. 1/18

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
ईपीएवीएस 0755-2775385, 2775386
क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली-110032
दूरभाष केंद्र: 011-43102030
फैक्स केंद्र: 91-11-22304948, 22307078, 22307079



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक 708 /विधि/ NGT(CZ)/प्रनिबो/21
प्रति

भोपाल, दिनांक

21 JUN 2021

- 1 कलेक्टर
कलेक्टर कार्यालय,
धार ।
- 2 क्षेत्रीय निर्देशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय निर्देशालय (मध्य),
परिवेश भवन, पर्यावरण परिसर
ई-5, अरेरा कॉलोनी, भोपाल -462016

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के ओ.ए 15/2021, आईए 06/2021 (गौरव रघुवंशी विरुद्ध भारत संघ व अन्य) द्वारा दिनांक 21.05.2021 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा भोपाल बेंच के ओ.ए 15/2021, आईए 06/2021 (गौरव रघुवंशी विरुद्ध भारत संघ व अन्य) द्वारा दिनांक 21.05.21 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

" The issue raised are discharge of untreated effluents by Pharmaceutical Formulation unit situated in Sector-2, Pithampur, 'Symbiotech Pharmaceutical Company' where multiple kind of medicines are formulated and prayed to issue direction to the authorities to stop the untreated effluents discharging from the factory of 'Symbiotech Pharmaceutical Company' to Nallahs which are flowing into Angred River of Sagore Village carries large amount of effluents from adjacent Industries which in turn spoil the water quality of River Angared which is tributary to River Chambal and River Chambal is tributary of River Yamuna which in turn is tributary of Ganga and joins Ganga at Prayagraj, (U.P.), causing unfavorable changes in physiochemical Parameters. Despite protest by people and representation/Complaint made by the Applicant neither the State Government and State Pollution Control Board nor the Central Government have taken any action and the polluting industry has been continuously violating the environmental norms by discharging toxic effluents. The print and electronic media also highlighted the issue of discharge of untreated effluent by reporting and bring it to public domain but not action has been taken by the authorities. Respondents are directed to submit their reply within six weeks by email at ngtczbbho-mp@gov.in .

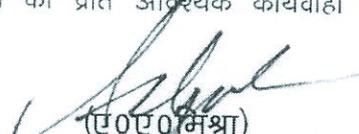
We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of :-

- (i) District Collector, District Dhar (M.P.)
- (ii) Central Pollution Control Board, E-5, Link Road No. 3, Ekant Park, Arera Colony, Bhopal
- (iii) Madhya Pradesh Pollution Control Board.

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

माननीय एनजीटी द्वारा पारित आदेश में अनुपालन संबंधी आदेश की प्रति आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- एनजीटी आदेश ।


(ए.ए.ओ. मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- 1 ऑचलिक अधिकारी, ऑचलिक कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, इन्दौर की ओर सूचनार्थ। आपको निर्देशित किया जाता है कि माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में कलेक्टर धार, सीपीसीबी, भोपाल व क्षेत्रीय अधिकारी, पीथमपुर से समन्वय कर प्रतिवेदन रिपोर्ट प्रारूप 04 सप्ताह में मुख्यालय को प्रेषित करें ।
- 2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, पीथमपुर की ओर सूचनार्थ। आपको निर्देशित किया जाता है कि माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में कलेक्टर धार व सीपीसीबी, भोपाल से समन्वय कर प्रतिवेदन रिपोर्ट प्रारूप 04 सप्ताह में मुख्यालय को प्रेषित करें ।

क्षेत्रीय कार्यालय

म.प्र. प्रदूषण नियंत्रण बोर्ड

पीथमपुर, जिला धार (म.प्र.)

आवक क्रं. 535

दिनांक 08/06/2021

आंचलिक कार्यालय

म0 प्र0 प्रदूषण नियंत्रण बोर्ड

स्कीम नं. 78-सी, प्लॉट क.-1, पार्ट-2, अरण्य, विजयनगर, इन्दौर

☎ 2555436 फैक्स : 4035618 e-mail:-romppcb_indore@rediffmail.com

क्र0...../त0 शाखा / 2021

इन्दौर, दिनांक

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण प्रीन्सीपल बैंच द्वारा प्रकरण क्रमांक ओ.ए. 12/2021 एवं 15/2021 में दिनांक 20.05.2021 को पारित आदेश के परिपालन हेतु कलेक्टर, धार तथा सी.पी.सी. बी. भोपाल तथा क्षेत्रीय अधिकारी पीथमपुर के साथ पत्र क्रमांक 690 दिनांक 24.05.2021 द्वारा निरीक्षण के निर्देश दिये गये हैं। उक्त निरीक्षण कार्य हेतु अधोहस्ताक्षरकर्ता की ओर से भाग लेने हेतु डॉ. डी.के. वागेला, प्रयोगशाला प्रभारी, क्षेत्रीय कार्यालय, इन्दौर को नामांकित किया जाता है।

(आर. के. गुप्ता)

आंचलिक अधिकारी, इन्दौर

पृ0क्र0.....दि.2...../त0 शाखा / 2021

इन्दौर, दिनांक 08/06/2021

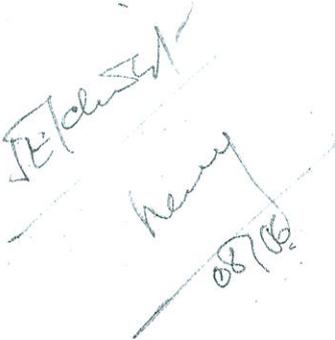
प्रतिलिपि :-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, पीथमपुर की ओर सूचनार्थ।
3. डॉ. डी.के. वागेला, प्रयोगशाला प्रभारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, इन्दौर की ओर पालनार्थ।



(आर. के. गुप्ता)

आंचलिक अधिकारी, इन्दौर





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE Outward No:101974,03/01/2021	CCA-Renewal	VALIDITY (A/W): 28/02/2022	CONSENT NO: *** Consent No:AW-52926	PCB ID: 16934
---	-------------	----------------------------	--	---------------

To,

The Occupier,
M/s Symbiotec Pharma Lab Pvt. Ltd.
Plot no. 5-8, SEZ, Phase-2,
Sector-3, Industrial Area, Pithampur,
Distt. Dhar - 454775(M.P.)

Sub: Grant of renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 - reg.

Ref: Your application receipt No. CCA-Renewal -1019772-29/11/2020-A,W

With reference to your above application for renewal of consent has been considered under the aforesaid Acts. The M. P. Pollution Control Board has agreed to grant consent up to 28/02/2022, subject to the fulfillment of the terms & conditions, enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS:-

- Location:** Plot no. 5-8, SEZ, Phase-2, Sector-3, Industrial Area, Pithampur, Distt. Dhar - 454775(M.P.)
- The capital Investment:** Rs. 261.00 Crores
- Product and Production Capacity:**

Product	Applied Quantity (M.T./Year)
A1- Starting material	250.000
A2- Hormones	150.000
A3- Steroids	100.000
Detailed list of products given on page no.08, 09 and 10	

Note: -For any change in above Product and Production Capacity industry shall obtain fresh consent from the Board.

The validity of the consent is up to 28/02/2022 has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Copy to:

- 1) Regional Officer, M.P. Pollution Control Board, SEZ Pithampur for information.
- 2) Collector, District Dhar for information please.

e-Sign
Digitally Sign with Aadhaar

e-Signed On 03/02/2021 00:15:55
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # LS9S2RVLUI

Achyut Mishra

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
 E-5, Arera Colony
 Paryawaran Parisar, Bhopal - 16 (M.P.)
 Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974:-

- The quantity of trade effluent of the unit shall not exceed **290.000 KL/day** and the daily quantity of sewage of the unit shall not exceed **30.000 KL/day**.
- Trade Effluent Treatment:-**

The applicant shall operate and maintain adequate effluent treatment plant to achieve following standards-

pH	Between 5.5 – 9.0	TDS	Not exceed 2100 mg/l.
Suspended Solids	Not exceed 100 mg/l.	Chlorides	Not exceed 1000 mg/l.
BOD ₃ Days 27°C	Not exceed 30 mg/l.	Mercury	Not exceed 0.01 mg/l.
COD	Not exceed 250 mg/l.	Arsenic	Not Exceed 0.20
Oil and grease	Not exceed 10 mg/l.	Phenolics (C6H5OH)	Not exceed 1.0 mg/l.
Chromium (Cr6+)	Not Exceed 0.10 mg/l.	Sulphides (as S)	Not exceed 2.0 mg/l.
Lead	Not exceed 0.10 mg/l.	Phosphate (as P)	Not exceed 5.0 mg/l.
Cyanide	Not Exceed 0.10 mg/l.	Fecal Coliform (MPN/100ml)	Not exceed 1000

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

- Sewage Treatment:-** The applicant shall operate and maintain sewage treatment system to achieve following standards-

pH	Between	5.5 – 9.0
Total Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

Sr	Water Code (Qty in KLPD - Kilo Ltr per Day)	WC : 760.000	WWG : 320.000	Water Source
1	Boiler Feed	120.000	70.000	SIDC
2	Cooling Water	240.000	0.000	
3	Domestic Purpose	40.000	30.000	
4	Mnfg Process	300.000	220.000	
5	Others	60.000	0.000	

- The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.
- Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be properly maintained for category wise consumption of water for Industrial cooling/boiler feed, process & domestic purposes and data shall be submitted online through XGN monthly. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly.
- Any change in production capacity, process, fuel used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board
- All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.
9. **Compilation of Monitoring data:-**
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
 - iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
10. **Recording of Monitoring activities and results:-**
 - i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
 - ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used
 - (v) The result of all required analysis
 - iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
 - iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.
11. **Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
12. **Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
13. **Limitation of visible floating solids and foam:-**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.
14. **Disposal of Collected Solid waste/sludge:-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and/other solids sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

15. Provision for Electric Power Failure:-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass of technical facilities:-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. Where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. **Industry shall submit time bound action plan for install online continuous emission monitoring system at the source for measurement of parameter PM, or some industry specific parameters notified under Environment (Protection) Act/Rules within 15 days of grant of this consent letter.**
2. The industry shall install advance process technologies for reduction of effluent and waste generation from the unit.
3. The industry shall re-utilized the MEE condensate completely in process/ utility.
4. Treatment of other effluents such as plant washing, leakages, boiler blow down, softener regeneration, DM plant, regeneration, plate heat exchangers cleaning etc in the ETP and use for process/utilities.
5. The industry shall make all possible protection arrangements for control of pollution in nearby nallah/water resources if any from the industry.
6. Industry shall be make the arrangement for conducting Bioassay test and submit Bioassay test report to the board.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981:-

1. The applicant shall operate & maintain air pollution control facility continuously so as to achieve the level of pollutants.

Name of section	Capacity	Stack height (m)	Fuel	Consp-Unit	Control equipment to be installed	P.M, SOX, NOX (mg/Nm ³)
D.G. Set	2000 KVA	12	H.S.D	400 LPH	Accoustic enclosure	As per CPCB/MoEFCC norms.
D.G. Set	2 X 1010 KVA	12	H.S.D	160 LPH	Accoustic enclosure	
Boiler	2 TPH	36	Natural Gas	200 Scm/ Hr	NA	
Boiler	10 TPH	36	Husk	1600 kg /Hr	Bag filter ,Cyclone	
Boiler	6.3 TPH	36	L.N.G.	505 SCM/Hr	Bag filter , Cyclone	
Acid Mists	prdnu6sc1to5(5stacks)	15			Scrubber	
Acid Mists	warehousep2whscno2	3			Scrubber	
Acid Mists	biotechfermt(scr1to9) 9no	15			Scrubber	
Acid Mists	fluoride treatment rector	13			Scrubber	
Acid Mists	warehouse p2whsc no1	13			Scrubber	
Acid Mists	biotech-p2u4sc no1	15			Scrubber	
Acid Mists	biotech-p2u4sc no2	15			Scrubber	
Acid Mists	near etp p2whsc no2	4			Scrubber	
Acid Mists	prdnu1-p2u1sc no1	14			Scrubber	
Acid Mists	prdnu2-p2u2sc no1	14			Scrubber	

Note- Project proponent shall inform to the Board for any addition or removal of source of air/water pollution and control equipment.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. **GSR/826(E)**, dated: 16/11/09. **Some of the parameters are as follows:**
- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ microgram/cubic meter (PM₁₀ $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM_{2.5} $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The Project proponent shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB (A) during day time and 70 dB(A) during night time.
4. Project proponent shall maintain each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The Project proponent shall make and maintain the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

Consent No:AW-52926

e-Signed (Physical Signature NOT requires)

Page 5 of 10



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

- All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
- The Project proponent shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.
- All the internal roads shall be maintain in good condition to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
- Project proponent shall take effective steps for extensive tree plantation within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.

GENERAL CONDITIONS:-

- The non-hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid Waste:-

Type of waste	Quantity(M.T./Month)	Disposal
Glass bottle	5.000 MT	As per CPCB, MoEF&CC guidelines
Aluminum Containers	3.00 MT	
Tin container	3.000 MT	
Iron /MS/SS	30.000 MT	
Other Packing Materials	40.000 MT	
Plastic packing containers	30.000 MT	

- The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - To sample at reasonable times any discharge or pollutants.
- This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
- The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
- Industry shall maintain separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.
- This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and Other Waste (Management and Transboundary movement) Rules, 2016, only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
- Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
- The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorization.
- Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional Conditions:-

1. The industry shall comply with the updated norms/directions/acts/rules/guidelines issued by the Hon'ble Courts/Tribunals/MoEFCC /MPPCB time to time.
2. The Project proponent shall ensure the arrangements for disposal of above Non Hazardous solid waste generated from the unit to the authorized vendors only.
3. The Project proponent shall maintain the record of generation and disposal of the non hazardous wastes and same shall be produced before the officers of Pollution Control Board during inspection or visit.
4. This consent is granted in respect of Water pollution control Act, 1974 & Air Pollution Control act, 1981 or Authorization under the provisions of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 only and does not relate to any other Department/Agencies. License/NOC required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per their Act / Rules.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

Products and Production capacities

S. No.	Product(s)	Production Capacity (M.T./Year)
(A) STARTING MATERIAL		
1	HYDROCORTISONE (ALSO ITS INTERMEDIATES & DERIVATIVES)	250.00
2	PREDNISOLONE (ALSO ITS INTERMEDIATES & DERIVATIVES) 3 METHYLPREDNISOLONE ((ALSO ITS INTERMEDIATES & DERIVATIVES)	
3	METHYLPREDNISOLONE ((ALSO ITS INTERMEDIATES & DERIVATIVES)	
4	BETAMETHASONE (ALSO ITS INTERMEDIATES & DERIVATIVES)	
5	DEXAMETHASONE (ALSO ITS INTERMEDIATES & DERIVATIVES)	
6	8DM / ALPHA METHYL EPOXIDE	
7	DB-XI / DB11 / BETA METHYL EPOXIDE	
8	ANDROSTADIENEDIONE (ADD) & IT'S DERIVATIVES	
9	ANDROSTENEDIONE (AD) & IT'S DERIVATIVE	
10	CORTISONE	
11	H6 (DELTA 9,11 CORTEXOLONE ACETATE)	
12	PREDNISONE (ALSO ITS INTERMEDIATES & DERIVATIVES)	
13	(21 HYDROXYPREGNA-1,4,9(11)16-TETRAENE-3,20-DIONE 21- ACETATE) / TETRANE ACETATE / 3TR	
14	17 ALPHA HYDROXYPROGESTERONE	
15	9 - OH ANDROSTENEDIONE / 9-OH- AD	
(B) HORMONES		
16	ETHINYL ESTRADIOL 150.00	150.000
17	LEVONORGESTREL	
18	ESTRADIOL	
19	ESTRIOL	
20	ESTRONE / ALLYLESTRENOL	
21	ABIRATERONE ACETATE	
22	ANDROSTANALONE / DIHYDROTESTOSTERON / STANOLONE	
23	BOLDENONE(ALSO ITS INTERMEDIATES & DERIVATIVES)	
24	BOLDENONE UNDECONATE	
25	CLOCORTONONE PIVALATE	
26	CONJUGATED ESTROGENS	
27	DESOGESTRAL	
28	DHDA (7,15,DIHYDROXY EPIANDROSERON)	
29	DHEA / DEHYDROEPIANDROSTERONE / PRASTERONE	
30	DROSPIRENONE	
31	DIFLORASONE DIACETATE	
32	DIFLUCORTOLONE VALERATE	
33	DUTASTERIDE	
34	EPIANDROSTERONE	
35	ESTERIFIED ESTROGENS	
36	ESTRADIOL CYPIONATE	
37	ESTRADIOL VALERATE	
38	ETHYNODIOLE DIACETATE	
39	EXEMESTANE	
40	FLUOANDRENOLIDE / FLUDROXY CORTIDE / FLURANDRENOLONE	
41	FLUMETHASONE PIVALATE	
42	FINASTERIDE	
43	FLUOCINOLONE ACETONIDE	
44	FULVESTRANT	
45	GESTODENE	

Consent No:AW-52926

e-Signed (Physical Signature NOT requires)

Page 8 of 10



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

46	MEDROXY PROGESTERONE ACETATE		
47	MEGESTROL ACETATE		
48	METHYL TESTOSTERONE		
49	MIFEPRISTONE (ALSO ITS INTERMEDIATES & DERIVATIVES)		
50	NANDROLONE DECANOATE		
51	NANDROLONE PHENYL PROPIONATE		
52	NORETHINDRONE / NORETHISTERONE		
53	NORETHISTERONE ACETATE		
54	NORGESTRAL		
55	TESTOSTERONE (ALSO ITS INTERMEDIATES & DERIVATIVES)		
56	OXYMETHALONE		
57	OXANDROLONE		
58	PROGESTERONE (ALSO ITS INTERMEDIATES & DERIVATIVES)		
59	SPIRONOLACTONE		
60	STANAZOLOL / DENAZOL		
61	TESTOSTERONE CYPIONATE		
62	TESTOSTERONE DECANOATE		
63	TESTOSTERONE ENANTHATE		
64	TESTOSTERONE ISOCAPROATE		
65	TESTOSTERONE PHENYLPROPIONATE		
66	TESTOSTERONE PROPIONATE		
67	TESTOSTERONE UNDECANOATE		
68	TRENBOLONE ACETATE		
69	19- NORANDRESTONE DIONE / 19 - NOR - AD		
(C) STEROIDS 70 HYDROCOR			
70	HYDROCORTISONE HEMISUCCINATE 100 100.00		100.00
71	PREDINOSOLONE ACETATE		
72	PREDNISOLONE SODIUM PHOSPHATE		
73	DIOLONE ACETATE		
74	16-ALPHA HYDROXYPREDNISOLONE		
75	BUDESONIDE / DESONIDE		
76	BETAMETHASONE DIPROPIONATE		
77	BETAMETHASONE VALERATE		
78	CLOBETASOLE PROPIONATE		
79	FLUMETHASONE (BULK DRUG)		
80	METHYLPREDNISOLONE ACETATE		
81	METHYLPREDNISOLONE HEMISUCCINATE		
82	TRIAMCINOLONE ACETONIDE		
83	BECLOMETHASONE DIPROPIONATE		
84	BETAMETHASONE ACETATE		
85	BETAMETHASONE SODIUM PHOSPHATE		
86	CLOBETASONE BUTYRATE		
87	CLOPREDNOL		
88	CORTISONE ACETATE		
89	DEFLAZACORT		
90	DESOXIMETASONE		
91	DEXAMETHASONE ACETATE		
92	DEXAMETHASONE SODIUM PHOSPHATE		
93	FLUCORTLONE CAPROATE / FLUCORTOLONE HEXANOATE		
94	FLUOROMETHOLONE		
95	FLUTICASONE FUROATE		
96	FLUTICASONE PROPIONATE		
97	HALOBETASOL PROPIONATE		
98	HYDROCORTISONE ACETATE		
99	HYDROCORTISONE BUTYRATE		

Consent No: AW-52926

e-Signed (Physical Signature NOT requires)

Page 9 of 10

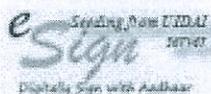


Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

100	HYDROCORTISONE SODIUM SUCCINATE	
101	HYDROCORTISONE SODIUM SUCCINATE FOR INJECTION FOR MANUFACTURER'S USE	
102	HYDROCORTISONE VALERATE	
103	METHYLPREDNISOLONE SODIUM SUCCINATE	
104	METHYLPREDNISOLONE SODIUM SUCCINATE FOR INJECTION FOR MANUFACTURER'S USE	
105	MOMETASONE EPOXIDE	
106	MOMETASONE FUROATE	
107	MOMETASONE FUROATE MONOHYDRATE	
108	HYDROXYPROGESTERONE CAPROATE / HYDROXYPROGESTERONE HEXANOATE	
109	PREDNISOLONE HEMISUCCINATE	
TOTAL		500.0000

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. **For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent.** The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.



e-Signed On 03/02/2021 00:15:55
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # LS9S2RVLUI

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 462 016 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

Outward No: 101896,22/01/2021

RED-LARGE (CCA-Amendment)

CONSENT NO: ***
Consent No: H-52872

PCB ID: 16934

To,

The Occupier,
Symbiotec Pharma Lab Pvt. Ltd.
Plot no. 5-8, SEZ, Phase-2,
Sector-3, Industrial Area, Pithampur,
Distt. Dhar - 454775(M.P.)

Sub: Amendment in mode of disposal of hazardous waste category No. 28.2 (spent Catalyst) in authorization issued under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016.

- Ref:**
1. Authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 letter outward No. 99413,20/11/2019
 2. Your application receipt No. CCA-Amendment -1045259-13/01/2021-H and last communication date 20/01/2021
 3. MoEFCC GoI New Delhi office memorandum no. F. No. 23/58/2018-HSMD dated- 24/12/2020

With reference to your above application for amendment in mode of disposal of hazardous waste spent catalyst Schedule-I Stream 28.2 as per the office memorandum of MoEFCC GoI New Delhi, F. No. 23/58/2018-HSMD dated - 24/12/2020 for final disposal of 10 MTPA Spent Catalyst by exporting from India to Germany for recycling or recovery of catalyst and sale to authorized recycler for recovery. The Board agreed to consider the necessary amendment read as follows-

Existing authorized mode of disposal or recycling or utilization or co-processing, etc. of Spent Catalyst (I -28.2) as authorized letter outward No. 99413,20/11/2019	Amended authorized mode of disposal or recycling or utilization or co-processing, etc. of Spent Catalyst (I -28.2)
Co-processing , Disposal-TSDF	Co-processing, Generation, Collection, Storage, Through TSDF, Sale to authorized recycler for recovery, Export to Germany {only for Spent Catalyst-(Triphenyl Phosphine)Rhodium(I) Chloride catalyst(A2030)}

Terms & Conditions :

1. The industry shall ensure the transportation of the hazardous waste through the MPPCB authorized trucks/tankers provided with the GPS system, Blue colored with white strip painted as hazardous waste, driver with tenth passed etc as per CPCB guidelines issued in year 2005-06.
2. The industry shall inform the each consignment details to the Board with quantity and quality of the waste to be exported.
3. This transboundary movement of the waste will be governed by the provision of the Hazardous and Other Waste (Management and Transboundary movement) Rules, 2016.
4. The industry shall comply with all the terms and condition given in the office memorandum of MoEFCC GoI New Delhi, F. No. 23/58/2018-HSMD dated - 24/12/2020.
5. Other contents and conditions of the Authorization (CCA-Expansion) letter outward No. 99413,20/11/2019 shall remain unchanged.

Please keep the letter attached with the original letter.

Copy to:

- 1) Collector, District Dhar for information please.
- Regional Officer, M.P. Pollution Control Board, SEZ Pithampur for information

eSign
Digitally Sign with Aadhaar

e-Signed On 22/01/2021 22:46:29
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 9137563TQS

Achyut Mishra

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE Outward No: 99413, 20/11/2019	Authorization (CCA-Expansion)	CONSENT NO: *** Consent No: AWH-50748	PCB ID: 16934
--	-------------------------------	--	---------------

To,

The Occupier,
Symbiotec Pharma Lab Ltd.
Plot No.5-8,
SEZ Phase-2, Sector-3, Industrial area, Pithampur,
Dist. Dhar (M.P.)-454775

Sub: Grant of Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016- reg.

Ref: Your application receipt no. CCA-Expansion -871127-07/10/2019-AWH

With reference to your above application for authorization has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant authorization up to **31/10/2024**, subject to the fulfillment of the terms & conditions, enclosed with this letter and

SUBJECT TO THE FOLLOWING CONDITIONS:-

- (a) Location:** Plot No.5-8, SEZ Phase-2, Sector-3, Industrial area, Pithampur, Dist. Dhar (M.P.)-454775
- (b) The capital Investment:** Rs. 261.00 Crores
- (c) Product and Production Capacity:** As per Consent No: AW- 49862 Outward No: 98450,23/04/2019

The validity of the authorization up to **31/10/2024** has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016
- * General conditions

Copy to:

- 1) Collector, District Indore for information please.
- 2) Regional Officer, M.P. Pollution Control Board, SEZ Pithampur for information.

e-Sign
Digitally Sign with Aadhaar

e-Signed On 20/11/2019 14:21:26
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1281D3F1YV

R.S. KORI
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANS-BOUNDARY MOVEMENT) RULES, 2016:-

FORM-2

[See rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

The operator of facility, i.e. Occupier **Symbiotec Pharma Lab Ltd.** is hereby granted the authorization to operate a facility for collection, reception, treatment, storage, transport and dispose off Hazardous waste to be generated and disposed to the tune mentioned in table below on the premises situated at **Plot No.5-8, SEZ Phase-2, Sector-3, Industrial area, Pithampur, Dist. Dhar**

1. The authorization granted to operate a facility for generation, collection, reception, storage and transport of hazardous waste:

S. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (M.T./Year)
1	Spent Solvents (I -28.6)	Co-processing , Disposal-TSDF	800.000
2	Spent Solvents (I -20.2)	Co-processing , Disposal-TSDF , Sale to authorize recycler , Storage , Thru authorized recycler , Treatment	800.000
3	Spent Carbon or filter medium (I -36.2)	Co-processing , Disposal-TSDF	3.000
4	Used or Spent Oil (I -5.1)	Sale to authorize recycler , Thru authorized recycler	4.000
5	Wastes or residues containing oil (I -5.2)	Thru authorized recycler	3.600
6	Date-expired products (I -28.5)	Co-processing , Disposal-TSDF	1.000
7	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes (I -33.1)	Disposal-sale , Disposal-TSDF , Re-use , Sale to authorize recycler , Thru authorized recycler	50.000
8	Process Residue and wastes (I -28.1)	Co-processing , Disposal-TSDF	600.600
9	Spent Catalyst (I -28.2)	Co-processing , Disposal-TSDF	10.000
10	Chemical sludge from waste water treatment (I -35.3)	Co-processing , Disposal-TSDF , Sale to authorize recycler , Transportation	1400.000
11	Distillation Residues (I -20.3)	Co-processing , Disposal-TSDF	110.000
12	Spent carbon (I -28.3)	Co-processing , Disposal-TSDF	50.000
13	Off Specification Products (I -28.4)	Co-processing , Disposal-TSDF	3.000

2. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 Rule 3 (1) 17 (i).

3. The authorization shall be in force for a period of five years from **01/11/2019** to **31/10/2024**.

4. The industry shall take all the steps wherever required, for reduction of the waste generated or for recycling or reuse.

5. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

6. The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.

7. In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.

8. The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).

9. The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.

10. No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.

11. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

12. The occupiers of facilities may store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

13. The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
14. The authorization is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

Terms and Condition of Authorization

1. The authorization shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced during inspection on the request of the inspecting officer authorized by the State Pollution Control Board.
3. The authorized person shall not rent, lend, sale, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution Control Board.
4. If the industry comes in such a category where insurance under Public Liability Insurance Act, is necessary, the industry shall comply with provision and submit a copy of the policy to the Board.
5. Any unauthorized change in production capacity, process, raw materials, personnel, equipment etc. as mentioned in the application by the person authorized shall constitute a breach of this authorization.
6. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
7. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
8. The unit should maintain the records of hazardous wastes as per the Form-3 of rule 6 (5), 13 (7), 14 (6), 16 (5) and 20 (1) and should online submit the annual return in Form No.4 as per the rule 6 (5), 13 (8), 16 (6), and 20 (2) to be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March.
9. It is the duty of authorized person to take prior permission of the M.P. Pollution Control Board to close down the facility.
10. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online quarterly.
11. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
12. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
13. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
14. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
15. An application for the renewal of an authorisation shall be made as laid down under these Rules.
16. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
17. Hazardous Waste Storage Site & Danger signboard shall be provided with all fire safety & emergency safety devices at the storage site.
18. The authorized person should inform the name and address of the contact person responsible for hazardous waste management.
19. The industry shall ensure the transportation of the hazardous waste through the MPPCB authorized trucks/tankers provided with the GPS system, Blue coloured with white strip painted as hazardous waste, driver with tenth passed etc as per CPCB guidelines issued in year 2005-06.
20. The industry shall make arrangements for store of hazardous waste/non hazardous solid waste in cover shed with pucca floor area.
21. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:-

1. The non-hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid Waste:-

Type of waste	Quantity(M.T./Month)	Disposal
Glass bottle	5.000	Sale to authorized party/As per CPCB, MoEF&CC guidelines
Aluminum Containers	3.000	
Tin container	3.000	
Iron /MS/SS	30.000	
Other Packing Materials	40.000	
Plastic packing containers	30.000	

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall ensure separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.
6. This consent is granted in respect of Authorization under the provisions of Hazardous and Other Waste (Management and Transboundary movement) Rules, 2016, only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



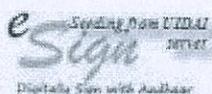
Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

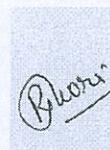
Additional Conditions :-

1. The industry shall ensure the arrangements for disposal of Non Hazardous solid waste generated from the unit to the authorized vendors only.
2. The industry shall maintain the record of generation and disposal of the non hazardous wastes and same shall be produced before the officers of Pollution Control Board during inspection or visit.
3. The industry shall not discharge waste water in open land area/ natural drains or nallahs.
4. The industry shall strictly comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Authorization as required under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. **For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this authorisation.**



e-Signed On 20/11/2019 14:21:26
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1281D3F1YV

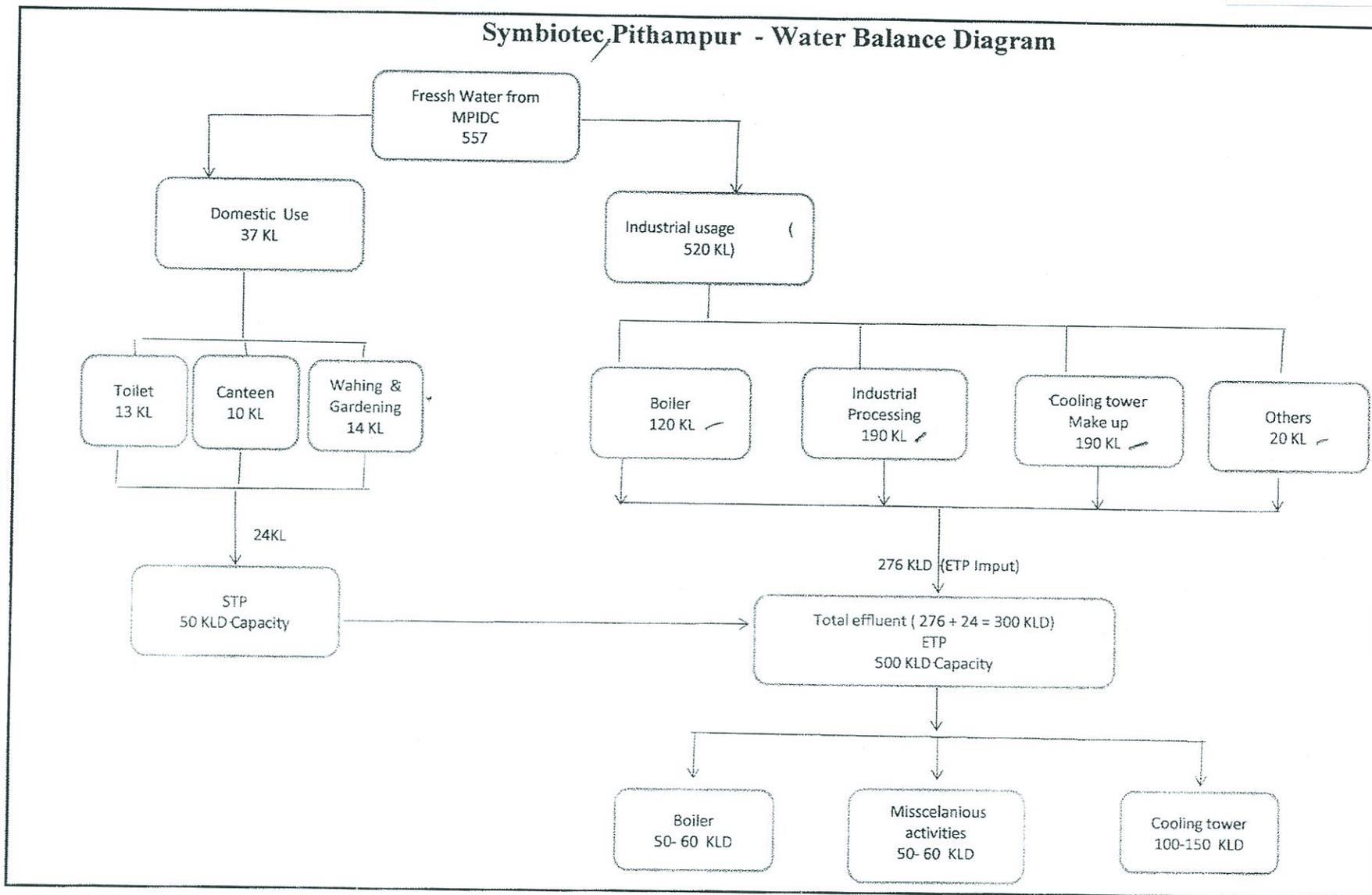


R.S. KORI
Member Secretary

Consent No: AWH-50748

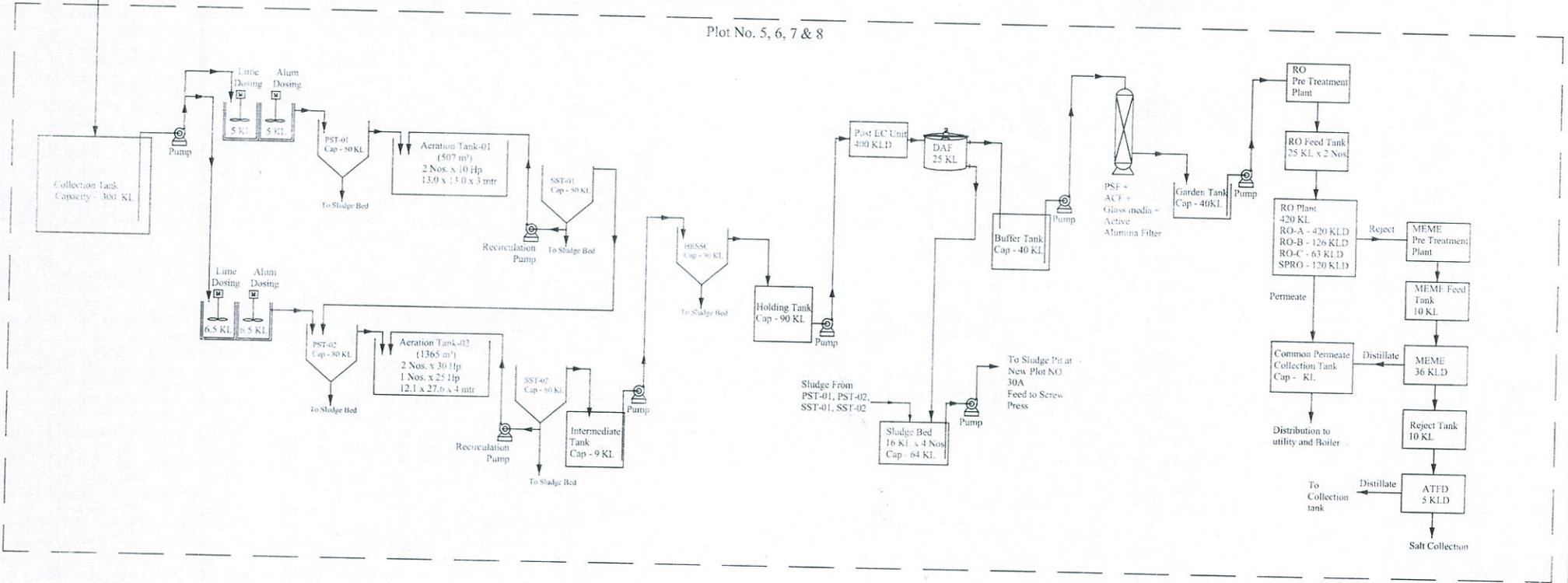
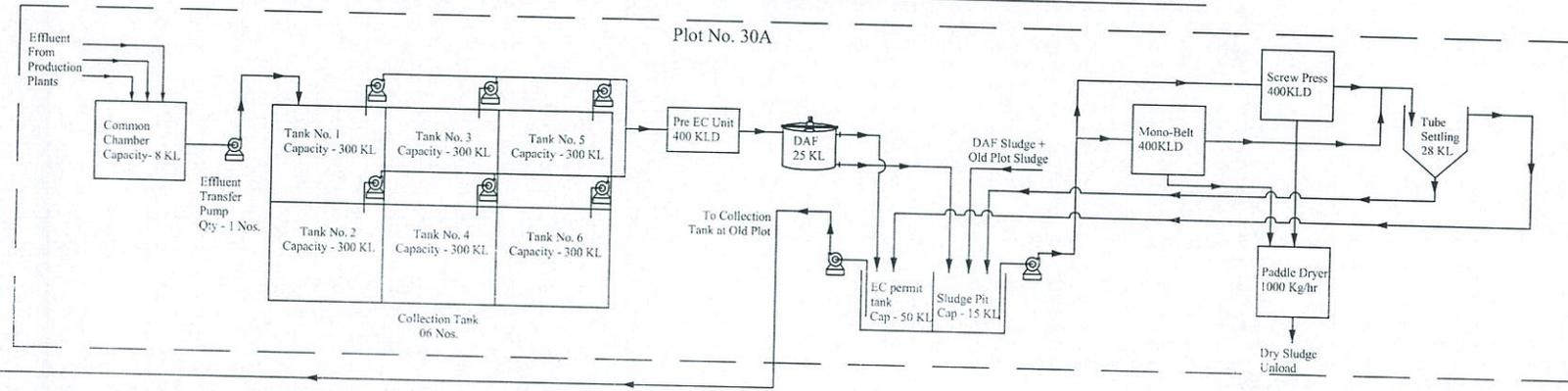
e-Signed (Physical Signature NOT requires)

Page 5 of 5

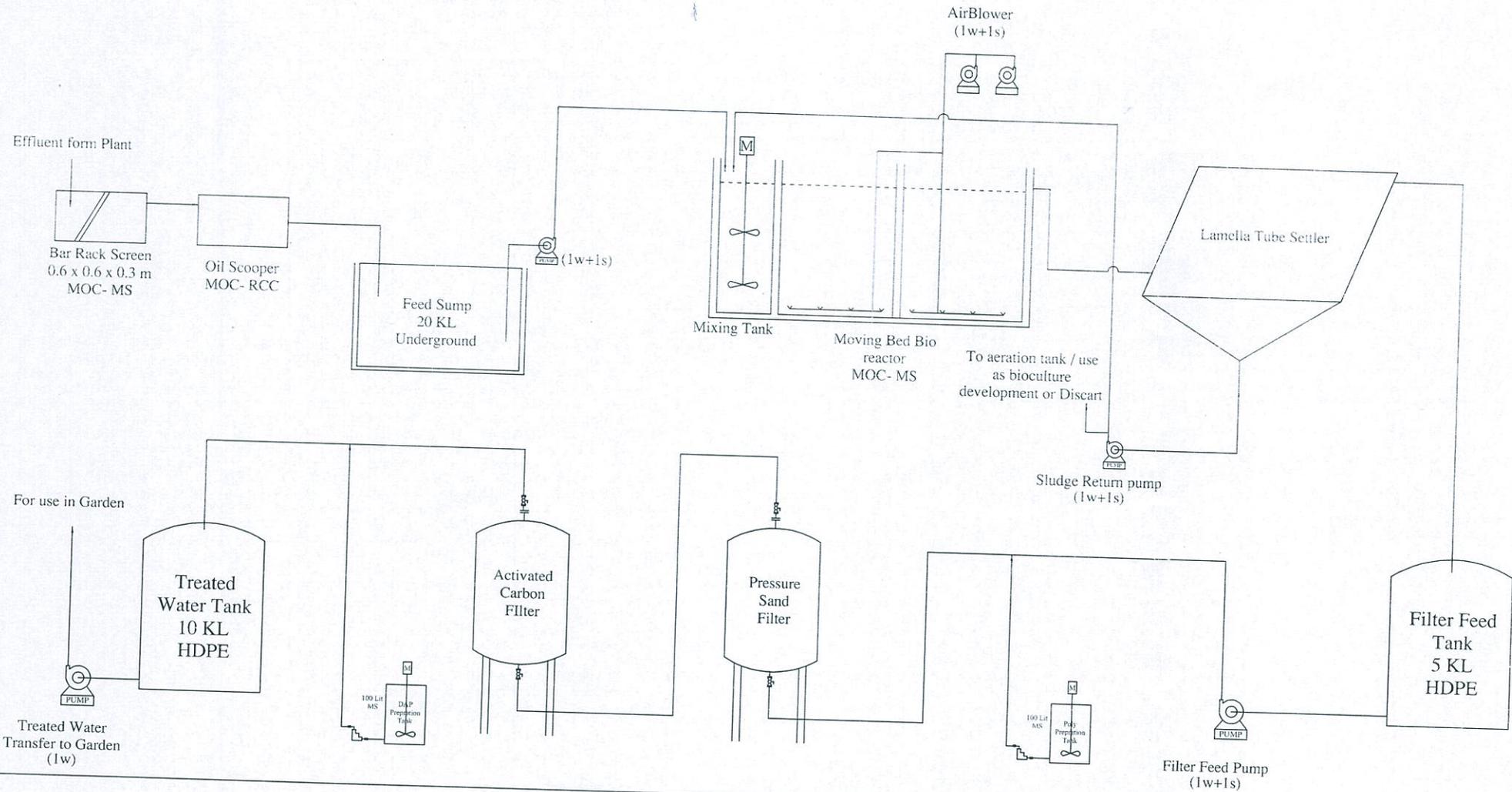


SYMBIOTEC PHARMALAB PVT. LTD.
 Plot no. 3, 5, 6, 7, 8 & 30A, Special Economic Zone, Phase II, Pharma Zone, Pithampur, Dist - Dhar (M.P.)

FLOW DIAGRAM OF EFFLUENT TREATMENT PLANT



New Sewage Treatment Plant 50 KLD



Monthly Chemical Consumption of (ETP-01, ETP-02, EC, RO & MEME) Month: May -2021

Date	Alum (Kg)	Lime (Kg)	Cationic Polyelectrolyte (Kg)	Anionic Polyelectrolyte (Kg)	PAC (Kg)	Dolomite (Kg)	Soda ash (Kg)	HCL (ltr.)	H2So4 (ltr.)	H2O2 (ltr.)	Ferrus Sulphate (Kg)	De Foam (ltr.)	Urea and DAP(kg)	Jaggery(gur)(kg)	Phosfuric acid (ltr)	Sodium Hypochloride (ltr.)
01 May 2021	55	400	15	2	55	0	25	350	0	100	0	4	0	0	0	0
02 May 2021	65	400	14	3	45	0	50	250	0	55	0	3	0	0	0	0
03 May 2021	44	350	12	4	75	0	30	400	0	40	0	2	0	0	0	0
04 May 2021	45	400	14	3	75	0	25	400	0	50	0	5	0	0	0	0
05 May 2021	45	300	15	5	80	0	50	240	0	45	0	6	0	0	0	0
06 May 2021	45	450	12	1	100	0	45	400	0	25	0	7	0	0	0	0
07 May 2021	45	355	11	4	25	0	50	555	0	50	0	8	0	0	0	0
08 May 2021	75	455	8	3	50	0	55	400	0	45	0	5	0	0	0	0
09 May 2021	65	455	9	2	75	0	50	400	0	25	0	4	0	0	0	0
10 May 2021	65	490	10	1	25	0	50	355	0	45	0	6	0	0	0	0
11 May 2021	45	470	11	2	55	0	50	400	0	45	0	3	0	0	0	0
12 May 2021	75	475	15	1	60	0	45	345	0	45	0	2	0	0	0	0
13 May 2021	70	400	16	3	28	0	45	500	0	55	0	1	0	0	0	0
14 May 2021	100	1000	15	6	64	0	50	225	0	65	0	7	0	0	0	0
15 May 2021	45	3550	10	5	65	0	48	400	0	75	0	5	0	0	0	0
16 May 2021	50	350	16	1	45	0	50	245	0	50	0	5	0	0	0	0
17 May 2021	55	358	12	4	45	0	50	350	0	0	0	6	0	0	0	0
18 May 2021	25	250	16	3	45	0	54	550	0	0	0	7	0	0	0	0
19 May 2021	45	350	16	2	55	0	50	400	0	0	0	8	0	0	0	0
20 May 2021	45	450	12	2	75	0	55	350	0	0	0	4	0	0	0	0
21 May 2021	80	600	11	1	40	0	75	400	0	45	0	5	10	0	0	0
22 May 2021	60	500	16	3	45	0	75	350	0	45	0	7	10	0	0	0
23 May 2021	55	250	14	4	50	0	75	400	0	45	0	7	0	0	0	0
24 May 2021	65	225	16	3	75	0	25	350	0	21	0	4	0	0	0	0
25 May 2021	75	225	15	5	75	0	50	450	0	45	0	3	0	0	0	0
26 May 2021	45	240	14	3	50	0	25	225	0	35	0	4	0	0	0	0
27 May 2021	65	240	12	5	60	0	25	225	0	50	0	4	0	0	0	0
28 May 2021	75	250	12	1	55	0	75	235	0	45	0	5	0	0	0	0
29 May 2021	50	250	11	2	45	0	50	450	0	45	0	3	0	0	0	0
30 May 2021	25	245	12	3	25	0	60	240	0	45	0	3	0	0	0	0
31 May 2021	50	350	12	3	75	0	45	450	0	45	0	5	0	0	0	0
Month consumption (Kg)	1749	15083	404	90	1737	0	1507	11290	0	1281	0	148	20	0	0	0
Rupees/kg	16	8.55	333	306	30	8	30	8.5	NA	37	NA	108	34	NA	NA	NA
Total cost	27984	128959.7	134532	27540	52110	0	45210	11282	NA	47397	NA	15984	NA	NA	NA	NA
Month Avg. (Kg)	56.41935	486.55	13.03	2.90	56.03	0.00	48.61	364.19	0	41.32	0.00	4.77	0.65	0.00	0.00	0.00

Prepared By

Jana
01/06/2021

Checked By

[Signature]
01/06/21

Hazardous Waste Opening, Generation, Disposal & Balance for the FY 2020 – 2021.

Sr. No	Category	Waste Name	Opening Balance 01.04.20 20	Generation	Sent for Co Processing/ sale for recovery	Closing Balance (31.03.2021)
1	20.3	Dist Residue	34.585	10.571	30.390	14.766
2	28.1	Process Residue and Waste	131.000	81.400	212.400	0.000
3	28.2	Spent Catalyst	0.000	3.690	3.690	0.000
4	28.3	Spent Carbon	24.710	11.684	34.340	2.054
5	35.3	ETP Sludge	185.081	1337.180	1426.620	95.640
6	36.2	Spent Carbon or filter medium	0.058	0.412	0.470	0.000
7	5.1	Used Spent oil	Nil	Nil	Nil	Nil
8	5.2	Waste or residue Containing Oil	Nil	Nil	Nil	Nil
9	28.4	Off specification products	Nil	Nil	Nil	Nil
10	28.5	Date expired products	Nil	Nil	Nil	Nil
11	28.6	Spent Solvent	Nil	Nil	Nil	Nil
12	33.1	Empty Containers /Barrels / Liners contaminated with hazardous waste	Nil	Nil	Nil	Nil
		Total	375.434	1444.937	1707.910	112.460

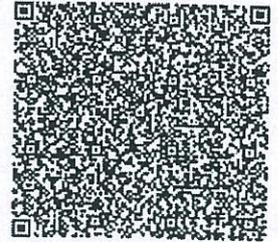
For SYMBIOTEC PHARMALAB PVT. LTD.

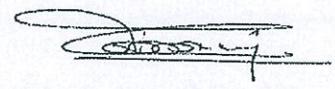

 Signatory



Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.



1.	Sender's Name and mailing address (including Phone No. and e-mail):	Symbiotec Pharamlab Pvt. Ltd., Sector-3, Industrial area, Pithampur SEZ Phase II Pithampur SEZ Pithampur (9630099070 symbiotec@symbiotec.in)			
2.	Sender's Authorize No.	16934			
3.	Manifest Document No.	1800015100 /			
4.	Transporter's Name and mailing address (including Phone No. and e-mail):	Bhatnagar Trading Corporation (9301245903/ bhatnagar.btc@gmail.com)			
5.	Type of Vehicle	(Truck/Tainker/Special Vehicle)			
6.	Transporter's Registration No.	44385			
7.	Vehicle Registration No.	MP06HC1629			
8.	Reciever's Name and mailing address (including Phone No. and e-mail):	M/s J.K. Lakshmi Cement Ltd. P.O- Jaykaypuram, , Tehsil:Pindwara District:Sirohi, Sirohi, RAJASTHAN (/), Sirohi, RAJASTHAN (/)			
9.	Reciever's Authorize No.	0			
10.	Waste Descriptpon.	1 - 35.3 ~ Chemical sludge from waste water treatment			
11.	Total Quantity	18.090 MT			
12.	Physical Form	(Solid/Semi-Solid/Sludge/Olly/Tarry/Slurry/Liquid)			
13.	Special handling instruction and additional information.			
14.	Sender's Certificate.	I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.			
Name of Stamp:		Signature: 	Month 03	Day 24	Year 2021
15.	Transporter acknowledgment of receipt of Waste				
Name of Stamp:		Signature: 	Month 03	Day 24	Year 2021

SYMBIOTEC PHARMALAB PVT. LIMITED, PITHAMPUR

Annexure - 01

Ref BOP NO. P2ETP-002-R2

Format No.P2ETP-F-002A-RO

Effective Date: 29 March 2019

Page 1 of 3

ETP WATER ANALYSIS PROTOCOL

Name of sample	ETP WATER		
Location	Collection tank of Un-treated waste water		
	Collection tank of Treated waste water		
Date of sampling	29/06/2021	Quantity sampled	1000 mL
Date of analysis	29/06/2021	Date of completion	29/06/2021

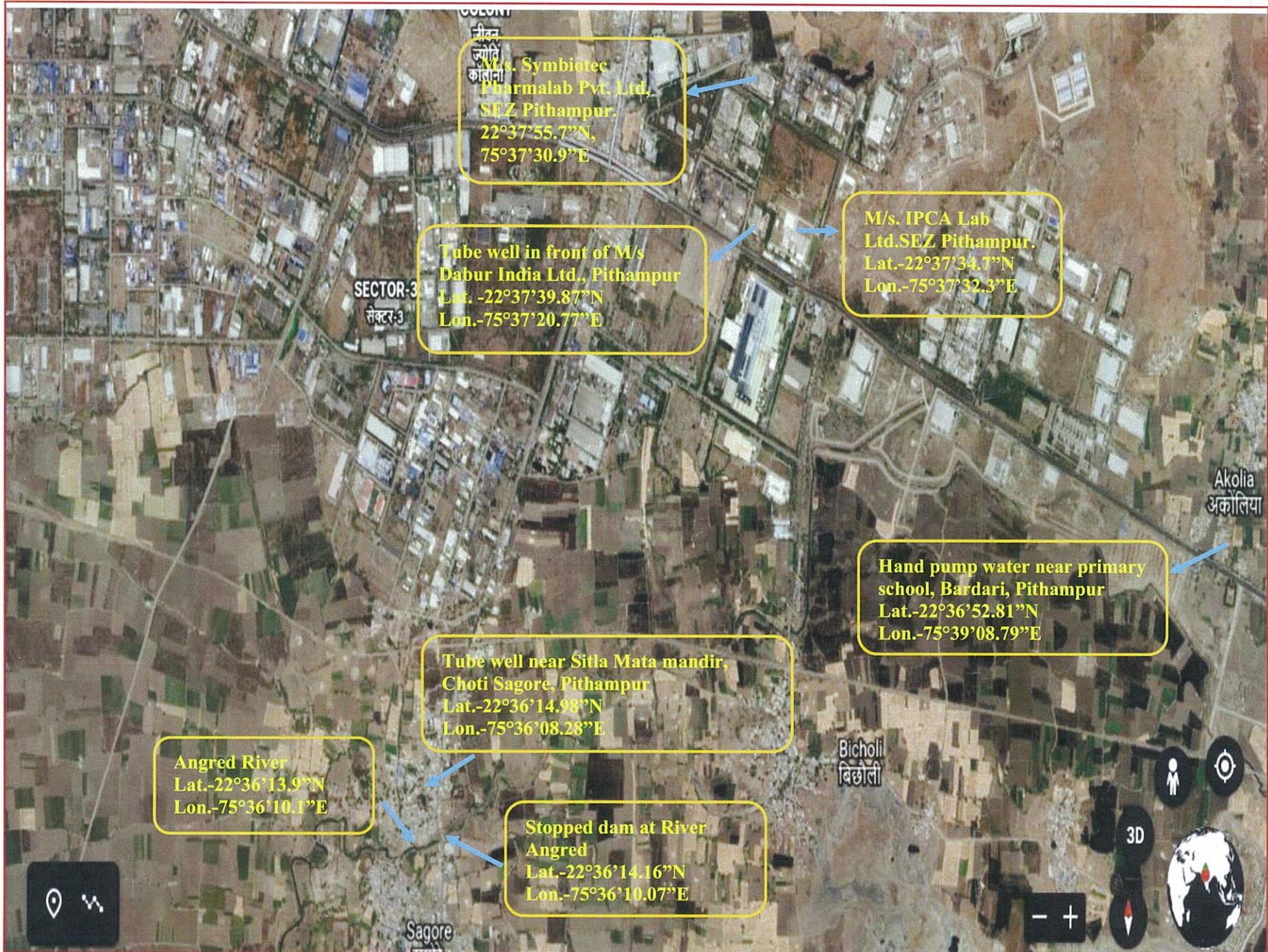
Test	Actual Result of Untreated waste water (mg/l)	Discharge Norms Treated waste water as per MPPCB limit	Actual Result of Treated waste water (mg/l)	Variation if any
pH	6.18	6.5 - 8.5 Limit	7.66	-
Total suspended solids	400	100 mg/L NMT	40	-
Total dissolved solids	1690	2100 mg/L NMT	1540	-
Chemical oxygen demand	5200	250 mg/L NMT	72	-
Biological oxygen demand	-	30 mg/L NMT	-	-

The above material complies / does not comply with the prescribed In-house specification.

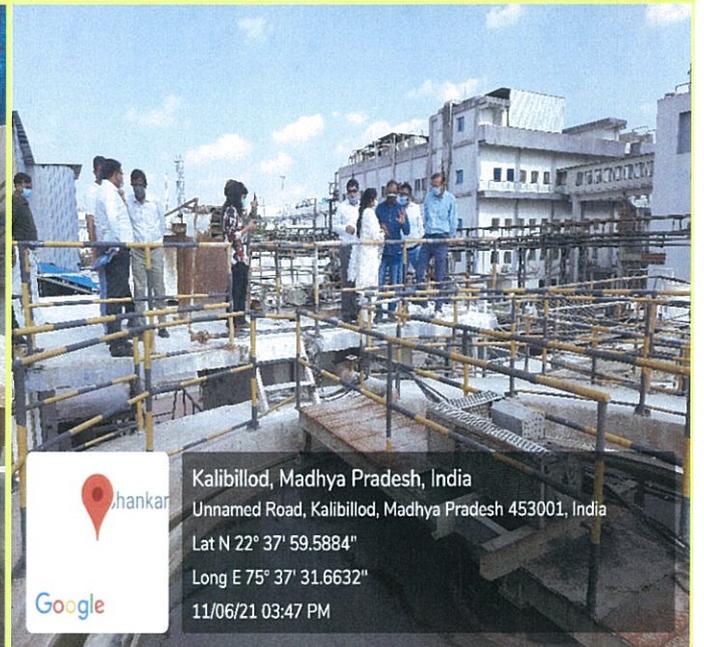
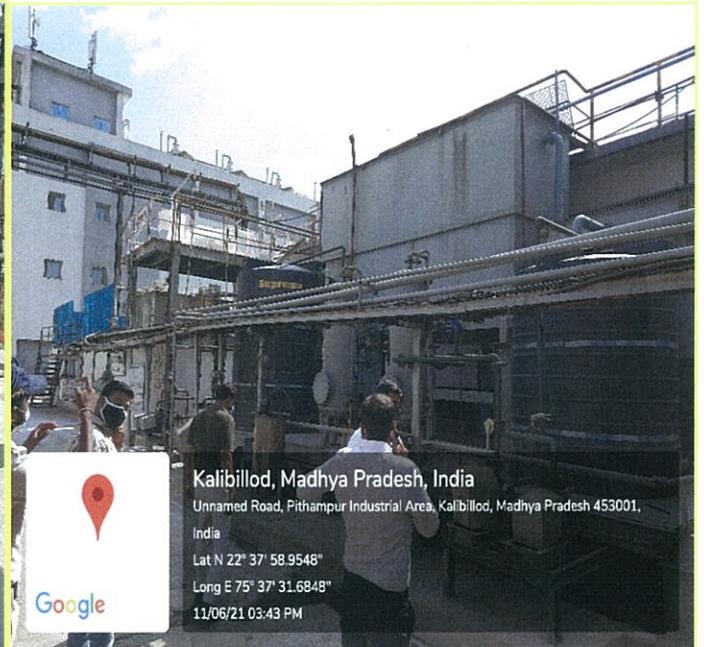
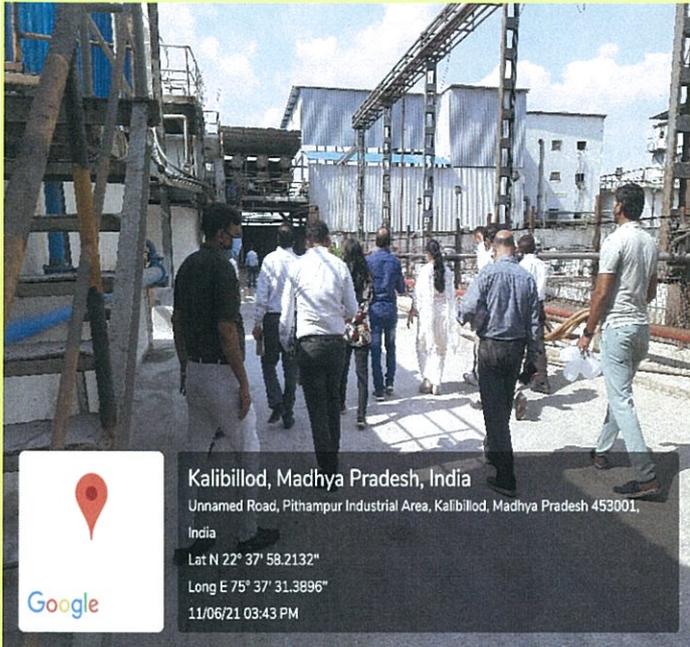
Checked by:
29/06/2021

Checked by:
29/06/2021

Approved by:
29/06/2021



**Inspection of ETP of M/s. Symbiotec Pharma Lab Pvt. Ltd.
Plot no. 5-8, SEZ, Phase-2, Sector-3, Industrial Area,
Pithampur, Distt. Dhar (M.P.)**





Form XII
M.P. POLLUTION CONTROL BOARD INDORE [M.P.]
Notice of Intention to have sample analyzed
(see rule 34)

No./ ∞ /MPPCB/RLI/2021

Indore, Date:- / 11 / 06 / 2021

To,

Shri Raman Prasad Verma

M/S Symbiotec Pharamal P. Ltd.

Phase II SEZ, Pithampur

Take notice that it is intended to have analyzed the sample of water /Sewage/

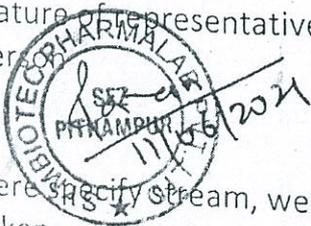
Trade Effluent from your premises which is being taken today the... 11 day of

11 June 2021

- (1) Untreated factory effluent at ETP inlet
- (2) Treated factory effluent at ETP outlet before RO
- (3) RO permeate

Sample taken and sealed in my presence

Signature of representative
per



Name and designation of the

Atul Kotiya
Scientist

Who takes the sample

Regional Laboratory
M.P. Pollution Control Board, Indore

1. Here specify stream, well, Plant, Vessel or Place from where the sample is taken.

Sci(RMG)

Du.
-12/6

REPORT BY THE STATE BOARD ANALYST

(See Rule -27)

Report No. 342**Date 12/06/2021**

I hereby certify that I, (I) **Mr. Rajmal Gamad, Scientist**, State Board Analyst duly appointed under sub-section (1) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) 12th day of June-2021, from (III) Mr. Atul Kotiya, Scientist, Regional Lab, M.P.P.C.B., Indore (M.P) sample of **M/s Symbiotec Pharma Lab. Pvt. Ltd., Plot No. 5, 6, 7 & 8, SEZ, Phase-II, Pharma Zone, Pithampur Distt., Dhar (M.P.)** The sample was in a condition fit for analysis and reported below:-

I further certify that I have analyzed the aforementioned sample on (IV) 12/06/2021 and declare the result of the analysis to be as follows:-

SAMPLE OF : M/s Symbiotec Pharma Lab. Pvt. Ltd., Plot No. 5, 6, 7 & 8, SEZ, Phase-II, Pharma Zone, Pithampur Distt., Dhar (M.P.)

Sample : RO permeate.

CHARACTERISTICS	Unit	Test Method	Results
Appearance			Clear
Odour			Odorless
pH	pH Unit	(2550-B APHA Standard method 23 rd edn.)	7.17
Total Solids	mg/L	(2540 C APHA Standard method 23 rd edn.)	680
Dissolved Solids	mg/L	(2540 C APHA Standard method 23 rd edn.)	676
Suspended Solids	mg/L	(2540C APHA Standard method 23 rd edn.)	04
Chloride (as Cl)	mg/L	(4500 Cl-B APHA Standard method 23 rd edn.)	78.84
B.O.D. (3 days at 27 °C)	mg/L	IS:3025, 1993	2.2
C.O.D.	mg/L	(5220-B APHA Standard method 23 rd edn.)	23.72
Chromium Total*	mg /L	APHA 3111 B	ND
Lead (as Pb) *	mg /L	APHA 3111 B	ND
Oil & Grease	mg/L	(5220-B APHA Standard method 23 rd edn.)	ND
Bioassay Test	% Survival	IS 6582(Part 2)01	100%

The condition of the seals, fastening and container on receipt was as follows:-

The sample was received in sealed container and fit for analysis.

Analysis of sample was done according to Standard method of Analysis APHA, AWWA, 23rd edn. 2017.

Signed this report on dated: 17.06.2021

Address:-

Mr. Rajmal Gamad, Scientist
Regional Laboratory,
M.P. Pollution Control Board, Indore

To,
The Chief Chemist
Regional Laboratory
M.P.P.C.B
Indore

Signature

(Rajmal Gamad) 17/06/21

State Board Analyst
Regional Laboratory

M.P. Pollution Control Board, Indore

R. M. Gamad
Scientist
Regional Laboratory
M.P. Pollution Control Board, Indore

- I Here write the Full name of the State Board Analyst
- II Here write the Date of receipt of the Sample
- III Here write the name of the State Board or Person or Body or Persons or Officer from whom the sample was received.
- IV Here write the Date of Analysis.
- V Here write the details of the analysis and refer to method of analysis. If the space is not adequate the details may be given on separate sheet of paper.

Form XI
REPORT BY THE STATE BOARD ANALYST
(See Rule -27)

Report No. 340 & 341
Date 12/06/2021

I hereby certify that I, (I) **Mr. Rajmal Gamad, Scientist**, State Board Analyst duly appointed under sub- section (1) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) 12th day of June-2021, from (III) Mr. Atul Kotiya, Scientist, Regional Lab, M.P.P.C.B., Indore (M.P) sample of **M/s Symbiotec Pharma Lab. Pvt. Ltd., Plot No. 5, 6, 7 & 8, SEZ, Phase-II, Pharma Zone, Pithampur Distt., Dhar (M.P.)** The sample was in a condition fit for analysis and reported below:-

I further certify that I have analyzed the aforementioned sample on (IV) 12/06/2021 and declare the result of the analysis to be as follows:-

SAMPLE OF : M/s Symbiotec Pharma Lab. Pvt. Ltd., Plot No. 5, 6, 7 & 8, SEZ, Phase-II, Pharma Zone, Pithampur Distt., Dhar (M.P.)

- Sample : 1. Untreated factory effluent at ETP inlet.**
2. Treated factory effluent at ETP Outlet, before RO.

CHARACTERISTICS	Unit	Test Method	Result-I	Result-II
Appearance			Turbid	Sl. Turbid
Odour			Unpleasant	Sl. Unpleasant
pH	pH Unit	(2550-B APHA Standard method 23 rd edn.)	7.48	7.52
Total Solids	mg/L	(2540 C APHA Standard method 23 rd edn.)	4902	3572
Dissolved Solids	mg/L	(2540 C APHA Standard method 23 rd edn.)	4684	3404
Suspended Solids	mg/L	(2540C APHA Standard method 23 rd edn.)	218	68
Chloride (as Cl)	mg/L	(4500 Cl-B APHA Standard method 23 rd edn.)	1182.61	946.08
B.O.D. (3 days at 27 °C)	mg/L	IS:3025, 1993	1020	84
C.O.D.	mg/L	(5220-B APHA Standard method 23 rd edn.)	7644	490
Chromium Total*	mg /L	APHA 3111 B	0.095	0.081
Lead (as Pb) *	mg /L	APHA 3111 B	0.082	0.074
Oil & Grease	mg/L	(5220-B APHA Standard method 23 rd edn.)	48	06

The condition of the seals, fastening and container on receipt was as follows:-

The sample was received in sealed container and fit for analysis.

Analysis of sample was done according to Standard method of Analysis APHA, AWWA, 23rd edn. 2017.

Signed this report on dated: 17.06.2021

Exceeds as per M.P. Gazette Notification dated 25.03.88

Address:-

Mr. Rajmal Gamad, Scientist
Regional Laboratory,
M.P. Pollution Control Board, Indore

To,
The Chief Chemist
Regional Laboratory
M.P.P.C.B
Indore

Signature

(Rajmal Gamad)

State Board Analyst

Regional Laboratory

M.P. Pollution Control Board, Indore

R. M. Gamad

Scientist

Regional Laboratory

M.P. Pollution Control Board, Indore

- I Here write the Full name of the State Board Analyst
II Here write the Date of receipt of the Sample
III Here write the name of the State Board or Person or Body or Persons or Officer from whom the sample was received.
IV Here write the Date of Analysis.
V Here write the details of the analysis and refer to method of analysis. If the space is not adequate the details may be given on separate sheet of paper.



Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
☐ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



Annexure - 13

Annexure-

TEST REPORT									
ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE									
Sample From		Tube well water near Sita Mata Mandir Chhota Sagore, Pithampur							
Contact No.		-							
Sample Description		Tube well water					Test Report No.		343
Date and Time of Collection		11/06/2021		Type of Sample :	Grab	Transport Co ndition:-		Ice Box with Ice	
Date of Receipt		12/06/2021		Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal					
Period of Analysis		12/06/21-17/06/21							
Date of Report		17/06/2021		Sample collected and Analysed by		Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JRF		Sample Volume: 02 Litre	
S.No	Parameters	Unit	Result	Method	S.No.	Parameters	Unit	Result	Method
01	Temperature*	° C	25		25	Sulphate (as SO ₄)	mg / L	90.271	APHA 4500-So4-E
02	Colour *	Pt-Co Scale	01	APHA,2120-B	26	Fluoride (as F)	mg / L	0.52	APHA 4500-F-D
03	Appearance*	-	Clear		27	Sodium (as Na)	mg / L	66.3	APHA 3500-Na-B
04	Odour*	-	O.less		28	Potassium (as K)	mg / L	2.1	APHA,3500-K,B
05	pH	pH Unit	7.15	APHA,4500H+B	29	Boron (as B)	mg / L	0.004	APHA 4500-B-C
06	Turbidity	N.T.U.	1.8	APHA,2130-B	30	Coliform *	MPN/100 mL	3.6	APHA 9221 C
07	Specific Conductivity	µmho/cm	2735	APHA 2510 B	31	Fecal Coliform*	MPN/100 mL	<1.8	APHA 9221 E
08	Total Solids	mg / L	1663	APHA 2540 B	32	Fixed Dissolved Solids	mg / L	--	APHA 2540 E
09	Total Dissolved Solids	mg / L	1655	APHA 2540 C	33	Residual Chlorine	mg / L	--	APHA 4500-cl B
10	Suspended Solids	mg / L	08	APHA2540 D	34	Cyanide (as CN) *	mg / L	--	APHA 4500-CN' E
11	Chloride	mg / L	350.84	APHA,4500-CL-B	35	Bioassay Test*	% Survival	--	IS 6582(Part 2)01
12	Dissolved Oxygen	mg / L	-	APHA 4500-O-C	36	Surfactants as MBAS*	mg / L	--	APHA 3500-Mg-B
13	B.O.D. (3 days, 27 °C)	mg / L	1.4	IS 3025,part 44 1993	37	Cadmium (as Cd) *	mg / L	--	APHA 3500-Mg-B
14	C.O.D.	mg / L	29.4	APHA,5220 B	38	Chromium total*	mg / L	--	APHA 3111 B
15	Oil & Grease	mg / L	-	APHA 5520-D	39	Chromium (as Cr ⁺⁶) *	mg / L	--	APHA 3500-Cr-B
16	Ammo. Nitrogen (as NH ₃)	mg / L	-	APHA 4500-NH3-F	40	Copper (as Cu) *	mg / L	--	APHA 3500-Mg-B
17	Nitrite Nitrogen (as N)	mg / L	0.079	APHA 4500-NO2-B	41	Mercury (as Hg) *	mg / L	--	APHA 3112 B
18	Nitrate Nitrogen (as N)	mg / L	4.527	APHA 4500-NO3-B	42	Nickel (as Ni) *	mg / L	--	APHA 3111 B
19	Total Kjehdal Nitrogen	mg / L	8.4	APHA 4500-Norg-C	43	Zinc (as Zn) *	mg / L	--	APHA 3111 B
20	Phosphate (as P)	mg / L	0.064	APHA 4500-P-D	44	Iron (as Fe) *	mg / L	--	APHA 3111 B
21	Total Alkalinity	mg / L	580	APHA 2320-B	45	Manganese (as Mn) *	mg / L	--	APHA 3111 B
22	T- Hardness (as CaCO ₃)	mg / L	620	APHA 2340-C	46	Calcium (as Ca) *	mg / L	--	APHA 3500-Ca-B
23	Ca- Hardness (as CaCO ₃)	mg / L	420	APHA 3500-Ca-B	47	Magnesium (as Mg) *	mg / L	--	APHA 3500-Mg-B
24	Mg- Hardness (as CaCO ₃)	mg / L	100	APHA 3500-Mg-B	48	Lead*	mg / L	--	APHA 3111 B

NOTE: *These parameters are not covered under the scope of NABL.
The report shall not be reproduced.except in full, without permission of Regional Lab, M.P. Pollution Control Board, Indore.
No statutory liability accepted for sample not collected by MPPCB.
The result relate only to the sample tested.
Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified.

**Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wagleia)**



Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
□ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



Certificate No. TC-4137

TEST REPORT

ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE

Sample From		Tube well water in front of Dabur India Sector-III, Pithampur							
Contact No.		-							
Sample Description		Tube well water					Test Report No.		344
Date and Time of Collection		11/06/2021		Type of Sample : Grab		Transport Co ndition:- Ice Box with Ice		Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal	
Date of Receipt		12/06/2021		Sample collected and Analysed by		Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JRF		Sample Volume: 02 Litre	
Period of Analysis		12/06/21-17/06/21							
Date of Report		17/06/2021							
S.No	Parameters	Unit	Result	Method	S.No.	Parameters	Unit	Result	Method
01	Temperature*	° C	26		25	Sulphate (as SO ₄)	mg / L	101.82	APHA 4500-So4-E
02	Colour *	Pt-Co Scale	01	APHA,2120-B	26	Fluoride (as F)	mg / L	0.44	APHA 4500-F-D
03	Appearance*	-	Clear		27	Sodium (as Na)	mg / L	70.1	APHA 3500-Na-B
04	Odour*	-	0.less		28	Potassium (as K)	mg / L	1.8	APHA,3500-K,B
05	pH	pH Unit	7.07	APHA,4500H+B	29	Boron (as B)	mg / L	0.003	APHA 4500-B-C
06	Turbidity	N.T.U.	2.1	APHA,2130-B	30	Coliform *	MPN/100 mL	5.6	APHA 9221 C
07	Specific Conductivity	µmho/cm	2850	APHA 2510 B	31	Fecal Coliform*	MPN/100 mL	<1.8	APHA 9221 E
08	Total Solids	mg / L	1918	APHA 2540 B	32	Fixed Dissolved Solids	mg / L	--	APHA 2540 E
09	Total Dissolved Solids	mg / L	1910	APHA 2540 C	33	Residual Chlorine	mg / L	--	APHA 4500-cl B
10	Suspended Solids	mg / L	08	APHA2540 D	34	Cyanide (as CN) *	mg / L	--	APHA 4500-CN E
11	Chloride	mg / L	384.34	APHA,4500-CL-B	35	Bioassay Test*	% Survival	--	IS 6582(Part 2)01
12	Dissolved Oxygen	mg / L	-	APHA 4500-O-C	36	Surfactants as MBAS*	mg / L	--	APHA 3500-Mg-B
13	B.O.D. (3 days, 27 °C)	mg / L	1.6	IS 3025,part 44 1993	37	Cadmium (as Cd) *	mg / L	--	APHA 3500-Mg-B
14	C.O.D.	mg / L	29.4	APHA,5220 B	38	Chromium total*	mg / L	--	APHA 3111 B
15	Oil & Grease	mg / L	-	APHA 5520-D	39	Chromium (as Cr ⁺⁶) *	mg / L	--	APHA 3500-Cr-B
16	Ammo. Nitrogen (as NH ₃)	mg / L	0.021	APHA 4500-NH3-F	40	Copper (as Cu) *	mg / L	--	APHA 3500-Mg-B
17	Nitrite Nitrogen (as N)	mg / L	0.086	APHA 4500-NO2-B	41	Mercury (as Hg) *	mg / L	--	APHA 3112 B
18	Nitrate Nitrogen (as N)	mg / L	8.263	APHA 4500-NO3-B	42	Nickel (as Ni) *	mg / L	--	APHA 3111 B
19	Total Kjehdal Nitrogen	mg / L	8.4	APHA 4500-Norg-C	43	Zinc (as Zn) *	mg / L	--	APHA 3111 B
20	Phosphate (as P)	mg / L	0.079	APHA 4500-P-D	44	Iron (as Fe) *	mg / L	--	APHA 3111 B
21	Total Alkalinity	mg / L	576	APHA 2320-B	45	Manganese (as Mn) *	mg / L	--	APHA 3111 B
22	T- Hardness (as CaCO ₃)	mg / L	648	APHA 2340-C	46	Calcium (as Ca) *	mg / L	--	APHA 3500-Ca-B
23	Ca- Hardness (as CaCO ₃)	mg / L	508	APHA 3500-Ca-B	47	Magnesium (as Mg) *	mg / L	--	APHA 3500-Mg-B
24	Mg- Hardness (as CaCO ₃)	mg / L	340	APHA 3500-Mg-B	48	Lead*	mg / L	--	APHA 3111 B

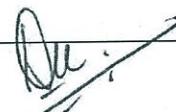
NOTE: *These parameters are not covered under the scope of NABL.

The report shall not be reproduced except in full, without permission of Regional Lab, M.P. Pollution Control Board, Indore.

No statutory liability accepted for sample not collected by MPPCB.

The result relate only to the sample tested.

Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified.


Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wageia)
Authorised Signatory (NABL.)



Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
☐ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com



Certificate No. TC-6137

TEST REPORT

ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE

Sample From		Hand pump water near Primary School, Bardari, Pithampur							
Contact No.		-							
Sample Description		Hand pump water				Test Report No.		345	
Date and Time of Collection		11/06/2021		Type of Sample : Grab		Transport Co ndition:- Ice Box with Ice		Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal	
Date of Receipt		12/06/2021		Sample collected and Analysed by		Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JRF		Sample Volume: 02 Litre	
Period of Analysis		12/06/21-17/06/21							
Date of Report		17/06/2021							
S.No	Parameters	Unit	Result	Method	S.No.	Parameters	Unit	Result	Method
01	Temperature*	° C	26		25	Sulphate (as SO ₄)	mg / L	59.416	APHA 4500-So4-E
02	Colour *	Pt-Co Scale	01	APHA,2120-B	26	Fluoride (as F)	mg / L	0.38	APHA 4500-F-D
03	Appearance*	-	Clear		27	Sodium (as Na)	mg / L	59.2	APHA 3500-Na-B
04	Odour*	-	O.less		28	Potassium (as K)	mg / L	1.0	APHA,3500-K,B
05	pH	pH Unit	7.05	APHA,4500H+B	29	Boron (as B)	mg / L	0.004	APHA 4500-B-C
06	Turbidity	N.T.U.	1.6	APHA,2130-B	30	Coliform *	MPN/100 mL	3.7	APHA 9221 C
07	Specific Conductivity	µmho/cm	1949	APHA 2510 B	31	Fecal Coliform*	MPN/100 mL	<1.8	APHA 9221 E
08	Total Solids	mg / L	1288	APHA 2540 B	32	Fixed Dissolved Solids	mg / L	--	APHA 2540 E
09	Total Dissolved Solids	mg / L	1281	APHA 2540 C	33	Residual Chlorine	mg / L	--	APHA 4500-cl B
10	Suspended Solids	mg / L	07	APHA2540 D	34	Cyanide (as CN) *	mg / L	--	APHA 4500-CN' E
11	Chloride	mg / L	386.81	APHA,4500-CL-B	35	Bioassay Test*	% Survival	--	IS 6582(Part 2)01
12	Dissolved Oxygen	mg / L	-	APHA 4500-O-C	36	Surfactants as MBAS*	mg / L	--	APHA 3500-Mg-B
13	B.O.D. (3 days, 27 ^o C)	mg / L	0.8	IS 3025,part 44 1993	37	Cadmium (as Cd) *	mg / L	--	APHA 3500-Mg-B
14	C.O.D.	mg / L	15.68	APHA,5220 B	38	Chromium total*	mg / L	--	APHA 3111 B
15	Oil & Grease	mg / L	-	APHA 5520-D	39	Chromium (as Cr ⁶⁺) *	mg / L	--	APHA 3500-Cr-B
16	Ammo. Nitrogen (as NH ₃)	mg / L	0.018	APHA 4500-NH3-F	40	Copper (as Cu) *	mg / L	--	APHA 3500-Mg-B
17	Nitrite Nitrogen (as N)	mg / L	0.064	APHA 4500-NO2-B	41	Mercury (as Hg) *	mg / L	--	APHA 3112 B
18	Nitrate Nitrogen (as N)	mg / L	7.829	APHA 4500-NO3-B	42	Nickel (as Ni) *	mg / L	--	APHA 3111 B
19	Total Kjedhal Nitrogen	mg / L	7.28	APHA 4500-Norg-C	43	Zinc (as Zn) *	mg / L	--	APHA 3111 B
20	Phosphate (as P)	mg / L	0.047	APHA 4500-P-D	44	Iron (as Fe) *	mg / L	--	APHA 3111 B
21	Total Alkalinity	mg / L	424	APHA 2320-B	45	Manganese (as Mn) *	mg / L	--	APHA 3111 B
22	T- Hardness (as CaCO ₃)	mg / L	512	APHA 2340-C	46	Calcium (as Ca) *	mg / L	--	APHA 3500-Ca-B
23	Ca- Hardness (as CaCO ₃)	mg / L	300	APHA 3500-Ca-B	47	Magnesium (as Mg) *	mg / L	--	APHA 3500-Mg-B
24	Mg- Hardness (as CaCO ₃)	mg / L	212	APHA 3500-Mg-B	48	Lead*	mg / L	--	APHA 3111 B

NOTE: *These parameters are not covered under the scope of NABL.

The report shall not be reproduced except in full, without permission of Regional Lab, M.P. Pollution Control Board, Indore.

No statutory liability accepted for sample not collected by MPPCB.

The result relate only to the sample tested.

Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified.

Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wagle)
Authorised Signatory (NABL)
Regional Lab.



Regional Laboratory M. P. Pollution Control Board

Plot No. 1, Scheme No. 78, Part-II, Aranya, Indore - 452 010
☐ 0731 - 2554337, 4035618 E-mail: regional.labindore@yahoo.com

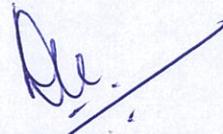


Certificate No. TC-6137

TEST REPORT

ANALYSIS REPORT FOR WATER & WASTE WATER SAMPLE

Sample From		Sample from Low lying area behind, SEZ, Pithampur, Distt. Dhar (MP)		
Contact No		-		
Sample Description		Stagnant water		Test Report No. : 346-A
Date and Time of Collection	11/06/2021	Type of Sample : Grab	Transportation:- Ice Box with Ice	Sampling Method : Water/ Waste water sample collection Guideline by Central lab M.P.P.C.B., Bhopal
Date of Receipt	12/06/2021			
Period of Analysis	12/06/21-15/06/21	Sample collected & Analysed by	Mr. Atul Kotiya, Scientist & Mr. Akshay Joshi, JFR	Sample volume: 01 Litre
Date of Report	15/06/2021			
S. No.	Parameters	Unit	Result	Method
01	Appearance*	-	Sl. Turbid	--
02	Odour*	-	Unpleasant	--
03	pH	pH Unit	7.41	APHA, 4500-H ⁺ B
04	Total Solids	mg / L	1879	APHA, 2540 B
05	Total Dissolved Solids	mg / L	1861	APHA, 2540 C
06	Suspended Solids	mg / L	18	APHA, 2540 D
07	Chloride	mg / L	694.67	APHA, 4500-CL ⁻ B
08	B.O.D. (3 days, 27 °C)	mg / L	22	IS 3025,1993
09	C.O.D.	mg / L	183.92	APHA, 5220 B
<p>NOTE: *These parameters are not covered under the scope of NABL. The report shall not be reproduced except in full, without permission of Regional Lab, M.P. Pollution Control Board, Indore. No statutory liability accepted for sample not collected by MPPCB. The result relate only to the sample tested. Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified.</p>				


Chief Chemist & Lab Head
Regional Laboratory, Indore
(Dr. D. K. Wagela)
Authorised Signatory (NABL)
Regional Lab.
M.P. Pollution Control Board, Indore